C O N T E N T S

Sixteenth Series, Vol. XXXIV, Sixteenth Session, 2018-19/1940 (Saka)
No. 8, Thursday, December 20, 2018/ Agrahayana 29, 1940 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
*Starred Question No. 141	11-19
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 142 to 160	20-68
Unstarred Question Nos. 1611 to 1840	69-599

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 601-628

COMMITTEE ON PUBLIC UNDERTAKINGS

24th and 25th Reports 629

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Statement 629

STANDING COMMITTEE ON COAL AND STEEL

Statements 630

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

Statements 631-634

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports

Col. Rajyavardhan Singh Rathore (Retd.) 635

(ii) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Railways on 'New Railway Catering Policy 2017' pertaining to the Ministry of Railways

Shri Rajen Gohain 635-636

MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES 636-637

DEMANDS FOR SUPPLEMENTARY GRANTS- 2018-19 638

COMPANIES (AMENDMENT) BILL, 2018 638

STATEMENT RE: COMPANIES (AMENDMENT) ORDINANCE, 2018

Shri Arun Jaitley 638

MATTERS UNDER RULE 377 643-663

(i) Regarding growing nilgai menace in Mandsaur Parliamentary Constituency in Madhya Pradesh

Shri Sudheer Gupta 644

(ii) Need to clean and undertake beautification works of the historical Sagar pond in Sagar Parliamentary Constituency, Madhya Pradesh

Shri Laxmi Narayan Yadav 645

(iii) Need to make water recharging and harvesting system mandatory in all the Government offices

Shrimati Darshana Vikram Jardosh 646

(iv) Regarding shaming of farmers in Haryana who defaulted on their loans

Shrimati Meenakashi Lekhi 647

(v) Need to permit vending activities near railway stations

Shri Gopal Shetty 648

(vi) Need to provide stipend to Ayush doctors (Homoeopathy) at par with MBBS doctors during internship

Shri Kapil Moreshwar Patil 649

(vii) Regarding increasing incidence of non-communicable diseases

Shri Anurag Singh Thakur 650

(viii) Regarding transfer of women employees of H.A.L. Korwa in Amethi district, Uttar Pradesh

Shri Kaushal Kishore 651

(ix) Need to establish a state level University in Saharanpur, Uttar Pradesh

Shri Raghav Lakhanpal 652

(x) Need to start air services from Satna in Madhya Pradesh

Shri Ganesh Singh 653

(xi) Need to provide compensation to grape farmers and exporters who suffered huge losses in the year 2010

Shri Harishchandra Chavan 654

(xii) Regarding implementation of effective policies to curb child marriage

Shri R. Dhruvanarayana 655

(xiii) Regarding privatization of Trivandrum International Airport

Shri Mullappally Ramachandran 656

(xiv) Regarding making Manipur an international tourist destination

Dr. Thokchom Meinya 657

(xv) Regarding railway related issues pertaining to Mayiladuthurai Parliamentary Constituency of Tamil Nadu

Shri R.K. Bharathi Mohan 658-659

(xvi) Regarding problems of safety match manufacturing units in Kovilpatti, Tamil Nadu

Shri J.J.T. Natterjee 660-661

(xvii) Regarding merger of Central Marine Fishing Research Institute with Fisheries University

Shri Gajanan Kirtikar 662

(xviii) Need to start construction of approved Bariyarpur - Banka railway line in Bihar

Shri Jal Prakash Narayan Yadav 663

CONSUMER PROTECTION BILL, 2018

Shri Ram Vilas Paswan	664-667, 705-706
Shrimati Pratima Mondal	668-674
Shri Tathagata Satpathy	675-681
Shri Prahlad Singh Patel	682-684
Shri Madhukarrao Yashwantrao Kukade	685-686
Shri Rahul Shewale	687-689
Shri E.T. Mohammad Basheer	690-691
Dr. P.K. Biju	692-693
Shri Kaushalendra Kumar	694-696
Shri Jai Prakash Narayan Yadav	697
Adv. Joice George	698-699
Shri N.K. Premachandran	700-704
Motion to Consider	707
Clauses 2 to 107 and 1	707-714
Motion to Pass	715

OBSERVATION BY THE SPEAKER

Postponement of the item (i) Statutory Resolution Re: Disapproval of Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 and (ii) Muslim Women (Protection of Rights on Marriage) Bill, 2018 for 27th December, 2018	716-722

NATIONAL TRUST FOR WELFARE OF PERSONS WITH AUTISM, CEREBRAL PALSY, MENTAL RETARDATION AND MULTIPLE DISABILITIES (AMENDMENT) BILL, 2018

(As passed by Rajya Sabha) 723-727

Shri Thaawar Chand Gehlot 723-725

Shrimati Supriya Sadanand Sule 726

Motion to Consider 723-727

Clauses 2, 3 and 1 727

Motion to Pass 727

ANNEXURE – I

Member-wise Index to Starred Questions 729

Member-wise Index to Unstarred Questions 730-735

ANNEXURE – II

Ministry-wise Index to Starred Questions 736

Ministry-wise Index to Unstarred Questions 737

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, December 20, 2018/ Agrahayana 29, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

… (*Interruptions*)

At this stage, Shri Ram Mohan Naidu Kinjarapu*, Shri B.N. Chandrappa and some other hon. Members came and stood on the floor near the Table.*

… (*Interruptions*)

11 01 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Shri Rahul Shewale – Not present.

… (*Interruptions*)

HON. SPEAKER: Shri Bhartruhari Mahtab

… (*Interruptions*)

(Q.141)

SHRI BHARTRUHARI MAHTAB : Madam, prior to implementation of the Goods and Services Tax, the weavers used to get yarns on credit basis from the traders. But this credit system has been disrupted due to implementation of GST. The master cooperatives which used to sell their products only on credit basis, need to make their payment immediately as the tax returns have to be filed every 15 days. As a result, the poor weavers who are not in a position to make the down payments are being forced out of their occupation. … (*Interruptions*)

I would like to know from the hon. Minister what steps are being taken to revive the credit system and also to protect the livelihood of poor weavers in the country…. (*Interruptions*)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): माननीय अध्यक्ष महोदया, माननीय सदस्य ने जिस प्रकार से कहा कि जी.एस.टी. लागू होने के बाद विभिन्न समस्याओं के समाधान के लिए विभिन्न प्रकार के पोर्टल्स के द्वारा तथा अन्य प्रकार से उन लोगों को जानकारियां दी जाती हैं और

जो जी.एस.टी. काउंसिल है, उसके द्वारा जो-जो समस्याएं हैं, जैसे पावरलूम से संबंधित प्रश्न के उत्तर में मैं आपको बताना चाहता हूं, चाहे वह फैब्रिक है, चाहे यार्न है, जो-जो समस्याएं सामने आई हैं, हमने स्टेक होल्डर्स के साथ बैठने के उपरांत उन समस्याओं का समाधान किया है। आपने ऋण से संबंधित जानकारी मांगी है। हम चाहते हैं कि ऋण से संबंधित 'मुद्रा' और 'स्टैंड अप इंडिया' योजना के माध्यम से हमारी महिलाओं, एस.सी.,एस.टी. के लोगों को जिस प्रकार से भी हो, उन्हें ऋण की सुविधा उपलब्ध हो। सरकार के लगातार प्रयास से उन्हें वे सुविधाएं प्रदान की जा रही हैं।

इसके अलावा आपने जो जी.एस.टी. वाली बात कही है, हम उसकी समय-समय पर निगरानी कर रहे हैं। काउंसिल के माध्यम से उसका निदान भी किया जा रहा है।

11 04 hrs

At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.

SHRI BHARTRUHARI MAHTAB : Madam, the question has remained unanswered. My question was, what steps the Government was taking to revive the credit system.... (*Interruptions*) Madam, this is my second question. ... (*Interruptions*)

As the Prime Minister has said very recently, I think, yesterday or the day before, that he is going to ease the GST component, I want to know whether the Government is considering to free the handloom sector, specifically the textile sector from GST purview.... (*Interruptions*)

श्री अजय टम्टा : माननीय अध्यक्ष महोदया, मैंने प्रश्न का उत्तर देने का प्रयास किया है कि जीएसटी काउंसिल पर जब-जब भी टैक्सटाइल मंत्रालय से संबंधित या पॉवरलूम से संबंधित जो भी विषय आ रहे हैं, उन विषयों पर हर बार चर्चा करने के बाद काउंसिल में हमने कुछ निर्णय किए

भी हैं। मैनमेड फाइबर में पहले 18 प्रतिशत जीएसटी था, उसको हमने 12 प्रतिशत किया है। ऐसे ही विभिन्न प्रकार के फैब्रिक में और फाइबर में करने का प्रयास हमने किया है जीएसटी के माध्यम से, और उसमें कोई समस्या नहीं आ रही है। माननीय सदस्य ने बोला है कि माननीय प्रधान मंत्री जी के माध्यम से बहुत सारी महत्वपूर्ण एवं महत्वाकांक्षी योजनाओं को हमने चलाया है। चूंकि यह प्रश्न पॉवरलूम से संबंधित है, मैं बताना चाहूंगा कि हमने पॉवरटेक्स इंडिया नाम से एक योजना का शुभारंभ किया है। उसके माध्यम से हम साधारण पॉवरलूम को इनसीटू नियम के रूप में करते हैं। गुप वर्कशैड योजना के माध्यम से भी हम पॉवरलूम से संबंधित समूह को मदद करते हैं। यार्न बैंक की योजना से हम उनको यार्न यार्न उपलब्ध कराते हैं। ऐसे ही सामान्य सुविधा केंद्र यानी कॉमन फैसिलिटी सैंटर्स के माध्यम से भी हम पॉवरलूम से संबंधित बुनकरों को सहयोग और सहायता प्रदान करते हैं। ऐसे ही जो ऋण संबंधित प्रश्न का उत्तर है, उसमें हम पॉवरलूम बुनकरों के लिए प्रधान मंत्री क्रेडिट स्कीम के माध्यम से मुद्रा और स्टैंड-अप योजना जो महिलाओं और एस.सी. एवं एस.टी. के लोगों के लिए प्रोवाइड कराते हैं, उनके लिए भी योजना का शुभारंभ किया गया है। वैसे ही पॉवरलूम्स में जो बिजली का खर्चा आता है, उस बिजली के खर्च को कम करने के लिए किस प्रकार से हम उनका सहयोग कर सकें, इसके लिए सोलर एनर्जी के माध्यम से भी सोलर योजना को प्रारंभ किया है। ऐसे ही पॉवरलूम के लिए हम आई.टी., जागरूकता, बाजार विकास, प्रचार, जो-जो भी सहायता जिन विभागों के माध्यम से करनी चाहिए, उन सभी योजनाओं का शुभारंभ हमने किया है। ऐसे ही टैक्सवैंचर कैपिटल फंड, जो हमारे पॉवरलूम को चलाने वाले समूह हैं, उनको सहयोग हो, इसके लिए टैक्स वैंचर फंड के माध्यम से हम अधिकतम दो करोड़ रुपये की सुविधा उपलब्ध कराते हैं। इसी प्रकार से पॉवरलूम सर्विस सैंटर के माध्यम से करते हैं। मैं इसीलिए बताना चाहता हूँ कि माननीय प्रधान मंत्री जी के द्वारा इस योजना का शुभारंभ किया गया है। यह योजना 1 अप्रैल, 2017 से प्रारंभ हुई है और 31 मार्च, 2020 तक चलने वाली योजना है, जिसमें 487 करोड़ रुपये का प्रोविजन है।

HON. SPEAKER: Shri Rahul Shewaleji, you can ask only one question. You were not there when I called your name.

… (*Interruptions*)

SHRI RAHUL SHEWALE : Sorry, Madam. … (*Interruptions*) Madam Speaker, I thank you for giving me this opportunity. … (*Interruptions*)

I want to draw the attention of the Government to the pathetic condition of textile mill workers in Mumbai. Mumbai has a large number of textile mills in which thousands of workers are working. The houses in mill compounds where they live in are in a dilapidated condition, especially in Tata Mills and Kohinoor Mills which are in my constituency. … (*Interruptions*)

Basic housing amenities have been denied in the chawls they currently live in. The chawls might collapse any time. I have raised this issue with photographs of the worst condition of these chawls several times in the past with the hon. Minister. The Minister has only acknowledged the matter, but nothing has been done so far. … (*Interruptions*)

Madam Speaker, I would like to ask the hon. Minister, through you, what housing policy the Government is devising for the workers, for redevelopment of these areas and providing pucca houses to safeguard their lives as well as the financial assistance being provided for the same. … (*Interruptions*)

श्री अजय टम्टा : माननीय अध्यक्ष महोदया, मैं माननीय सदस्य की भावनाओं से परिचित हूँ। चूंकि जो मूल प्रश्न है, वह पॉवरलूम और ऋण से संबंधित है। माननीय सदस्य जी का प्रश्न मिल, उनके आवासों और उनके भवनों की पुरानी जर्जर स्थिति से संबंधित है, उससे मंत्रालय भिज्ञ है। उस पर

समय-समय पर चर्चा भी हो रही है। मैं माननीय सदस्य जी से कहना चाहता हूँ कि अगर वे अलग से बैठ कर इस संबंध में मुझसे बात करना चाहें तो कर सकते हैं। … (*Interruptions*)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 09 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

---

12 00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker *in the Chair*)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। मामले महत्वपूर्ण हैं, तथापि उनके लिए आज की कार्यवाही में व्यवधान डालना आवश्यक नहीं है, इसलिए मैंने किसी स्थगन प्रस्ताव की सूचना को अनुमति प्रदान नहीं की है।

12 01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, the House will take up Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2018-2019.

[Placed in Library, See No. LT 10023/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10024/16/18]

(b) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2017-2018.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10025/16/18]

(c) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2017-2018.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10026/16/18]

(d) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2017-2018.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10027/16/18]

(e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2017-2018.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10028/16/18]

(f) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2017-2018.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10029/16/18]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2017-2018.

[Placed in Library, See No. LT 10030/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10031/16/18]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

(i) The Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2016 published in Notification No. G.S.R.373(E) in Gazette of India dated 31st March, 2016.

(ii) The Energy Conservation (the form and manner for submission of report on the status of energy consumption by the designated consumers) Amendment Rules, 2015 published in Notification No. G.S.R.891(E) in Gazette of India dated 19th November, 2015.

(iii) The Energy Conservation (Energy Consumption Norms, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2015 published in Notification No. G.S.R.528(E) in Gazette of India dated 2nd July, 2015.

(iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Stationary Storage Type Electric Water Heater) Regulations, 2016 published in Notification No. BEE/S&L/Water Heater/3/2015-16 in Gazette of India dated 8th September, 2016.

(v) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Household Direct Cool Refrigerators) Regulations, 2016 published in Notification No. BEE/S&L/Ref/70/2016-17 in Gazette of India dated 26th May, 2016.

(vi) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Colour Televisions) Regulations, 2016 published in Notification No. BEE/S&L/CTV/02/2016-17 in Gazette of India dated 26th May, 2016.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 10032/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10033/16/18]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2017-2018.

[Placed in Library, See No. LT 10034/16/18]

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10035/16/18]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10036/16/18]

(5) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2017-2018, together with Audit Report thereon.

[Placed in Library, See No. LT 10037/16/18]

(6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10038/16/18]

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.

[Placed in Library, See No. LT 10039/16/18]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R.715(E) published in Gazette of India dated 30th July, 2018, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(ii) G.S.R.776(E) published in Gazette of India dated 14th August, 2018, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(iii) G.S.R.777(E) published in Gazette of India dated 14th August, 2018, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(iv) G.S.R.778(E) published in Gazette of India dated 14th August, 2018, approving the Chennai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(v) G.S.R.835(E) published in Gazette of India dated 5th September, 2018, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(vi) G.S.R.849(E) published in Gazette of India dated 10th September, 2018, containing corrigendum to the Notification No. G.S.R.687(E) dated 15th October, 2013.

(vii) G.S.R.850(E) published in Gazette of India dated 10th September, 2018, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(viii) G.S.R.851(E) published in Gazette of India dated 10th September, 2018, approving the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(ix) G.S.R.852(E) published in Gazette of India dated 10th September, 2018, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(x) G.S.R.970(E) published in Gazette of India dated 4th October, 2018, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xi) G.S.R.971(E) published in Gazette of India dated 4th October, 2018, containing corrigendum to the Notification No. G.S.R.77(E) dated 6th February, 2009.

(xii) G.S.R.1013(E) published in Gazette of India dated 10th October, 2018, approving the Vishakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xiii) G.S.R.1077(E) published in Gazette of India dated 30th October, 2018, containing corrigendum to the Notification No. G.S.R.715(E) dated 30th July, 2018.

(xiv) G.S.R.1100(E) published in Gazette of India dated 13th November, 2018, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xv) G.S.R.1101(E) published in Gazette of India dated 13th November, 2018, approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xvi) G.S.R.1102(E) published in Gazette of India dated 13th November, 2018, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

[Placed in Library, See No. LT 10040/16/18]

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10041/16/18]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं:-

1. (एक) इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद, आणंद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षा लेखे।

   (दो) इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद, आणंद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

   [Placed in Library, See No. LT 10042/16/18]

(2) (एक) भारत रूरल लाइवलीहुड्स फाउंडेशन, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारत रूरल लाइवलीहुड्स फाउंडेशन, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10043/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10044/16/18]

(b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2017-2018.

(ii) Annual Report of the RITES Limited, Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10045/16/18]

(c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10046/16/18]

(d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10047/16/18]

(e) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2017-2018.

(ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10048/16/18]

(f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10049/16/18]

(g) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10050/16/18]

(h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10051/16/18]

(i) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10052/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

(i) The Dedicated Freight Corridor Railway General Rules, 2018 published in Notification No. G.S.R.765(E) in Gazette of India dated 10th August, 2018.

(ii) The Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2018 published in Notification No. G.S.R.945(E) in Gazette of India dated 1st October, 2018.

[Placed in Library, See No. LT 10053/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-

(i) The Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2018 published in Notification No. G.S.R.1086(E) in Gazette of India dated 5th November, 2018.

(ii) The Railway Claims Tribunal (Procedure) Second Amendment Rules, 2018 published in Notification No. G.S.R.1136(E) in Gazette of India dated 26th November, 2018.

(iii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2018 published in Notification No. G.S.R.816(E) in Gazette of India dated 28th August, 2018.

[Placed in Library, See No. LT 10054/16/18]

(4) A copy of the Railway Protection Force (Second Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1067(E) in Gazette of India dated 25th October, 2018 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

[Placed in Library, See No. LT 10055/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2014-2015 and 2015-2016.

(ii) Annual Reports of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2014-2015 and 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10056/16/18]

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं:-

1. (एक) कॉटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कॉटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10057/16/18]

2. (एक) अपेरल एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) अपेरल एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10058/16/18]

3. (एक) सिंथेटिक एण्ड आर्ट सिल्क मिल्स रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सिंथेटिक एण्ड आर्ट सिल्क मिल्स रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10059/16/18]

4. (एक) नार्दन इंडिया टेक्सटाइल्स रिसर्च एसोसिएशन, गाजियाबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नार्दन इंडिया टेक्सटाइल्स रिसर्च एसोसिएशन, गाजियाबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10060/16/18]

5. (एक) मैन-मेड टेक्सटाइल्स रिसर्च एसोसिएशन, सूरत के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मैन-मेड टेक्सटाइल्स रिसर्च एसोसिएशन, सूरत के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10061/16/18]

6. राष्ट्रीय फैशन प्रौद्योगिकी संस्थान अधिनियम, 2006 की धारा 27 की उप-धारा (1) के अंतर्गत राष्ट्रीय फैशन प्रौद्योगिकी संस्थान अध्यादेश, 2017 जो 5 अप्रैल, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. 1205 (I)/ एनआईएफटी / ईएसटीटी / एचओ / ओर्डिनेंस/2017 में प्रकाशित हुए थे, एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

7. उपर्युक्त (6) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10062/16/18]

8. (एक) बॉम्बे टेक्सटाइल रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बॉम्बे टेक्सटाइल रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10063/16/18]

9. (एक) साउथ इंडिया टेक्सटाइल रिसर्च एसोसिएशन, कोयम्बटूर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) साउथ इंडिया टेक्सटाइल रिसर्च एसोसिएशन, कोयम्बटूर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10064/16/18]

(10) केन्द्रीय रेशम बोर्ड अधिनियम, 1948 की धारा 4 की उप-धारा (3) के अंतर्गत जारी अधिसूचना सं. का.आ.4999(अ) जो 27 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा इस अधिनियम के उपबंधों के अध्यधीन डॉ. शकुंतला देवी, मुख्य लेखा नियंत्रक, वस्त्र मंत्रालय, भारत सरकार को उनके वस्त्र मंत्रालय में मुख्य नियंत्रक बने रहने की अवधि या तीन वर्ष, जो भी इस अधिनियिम की तारीख से पहले हो, के लिए केन्द्रीय रेशम बोर्ड के सदस्य के रूप में कार्य करने के लिए नामनिर्देशित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10065/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O.3991(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.8B (Porbandar to Jetpur Section)in the State of Gujarat.

(ii) S.O.3992(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.16 (Old NH 5) (Icchapuram to Narsannapeta Section) in the State of Andhra Pradesh.

(iii) S.O.3993(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No. No.16 (Old NH 5) (Diwancheruvu to Siddhantham Section) in the State of Andhra Pradesh.

(iv) S.O.3994(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.5 (Puintola to Icchapuram Section) in the State of Andhra Pradesh and Odisha.

(v) S.O.4259(E) published in Gazette of India dated the 7th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.65 (Salasar-Nagaur Section) in the State of Rajasthan.

(vi) S.O.4358(E) published in Gazette of India dated the 7th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.27 (Chittorgarh-Kota Section) in the State of Rajasthan.

(vii) S.O.4969(E) published in Gazette of India dated the 25th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.7 (Chappra-RewaghatMuzaffarpur Section) in the State of Bihar.

(viii) S.O.4970(E) published in Gazette of India dated the 25th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.148D (Gulabpura to Uniara Section Section) in the State of Rajasthan.

(ix) S.O.5154(E) published in Gazette of India dated the 4th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.11A (New NH 148) (Manoharpur-Dausa Section) in the State of Rajasthan.

(x) S.O.5155(E) published in Gazette of India dated the 4th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.

(xi) S.O.5156(E) published in Gazette of India dated the 4th October, 2018, making certain amendments in the Notification No. S.O.3991(E) dated 16.08.2018.

(xii) S.O.5420(E) published in Gazette of India dated the 26th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.73 (New NH 344) (UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula Section) in the State of Haryana.

[Placed in Library, See No. LT 10066/16/18]

(2) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.920(E) published in Gazette of India dated the 25th September, 2018 under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 10067/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(i) S.O.558(E) published in Gazette of India dated the 9th February, 2018, making certain amendments in the Notification No. S.O.1248(E) dated 5th November, 2004.

(ii) S.O.1522(E) published in Gazette of India dated the 6th April, 2018, making certain amendments in the Notification No. S.O.1997(E) dated 5th August, 2014.

(iii) S.O.1596(E) published in Gazette of India dated the 13th April, 2018, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.

(iv) S.O.2022(E) published in Gazette of India dated the 22nd May, 2018, making certain amendments in the notifications, mentioned therein.

(v) S.O.2210(E) published in Gazette of India dated the 1st June, 2018, making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.

(vi) S.O.2211(E) published in Gazette of India dated the 1st June, 2018, making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.

(vii) S.O.3467(E) published in Gazette of India dated the 16th July, 2018, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.

(viii) S.O.3881(E) published in Gazette of India dated the 6th August, 2018, making certain amendments in the Notification No. S.O.3467(E) dated 16th July, 2018.

(ix) The Central Motor Vehicles (10th Amendment) Rules, 2018 published in Notification No. G.S.R.749(E) published in Gazette of India dated the 7th August, 2018.

(x) The Central Motor Vehicles (Eleventh Amendment) Rules, 2018 published in Notification No. G.S.R.870(E) published in Gazette of India dated the 13th September, 2018.

(xi) The Central Motor Vehicles (12th Amendment) Rules, 2018 published in Notification No. G.S.R.871(E) published in Gazette of India dated the 13th September, 2018.

(xii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2018 published in Notification No. G.S.R.931(E) published in Gazette of India dated the 27th September, 2018.

(xiii) The Central Motor Vehicles (Regulation of Petroleum products supply to bottling plant in Tripura from Bangladesh) Rules, 2018 published in Notification No. G.S.R.1038(E) published in Gazette of India dated the 17th October, 2018.

(xiv) The Motor Vehicles (Vehicle Location Tracking Device and Emergency Button) Order, 2018 published in Notification No. S.O.5453(E) published in Gazette of India dated the 26th October, 2018.

(xv) S.O.5333(E) published in Gazette of India dated the 18th October, 2018, regarding the provisions of sub-section (1) of Section 66 of the Motor Vehicles Act, 1988 shall not apply to the types of transport vehicles, mentioned therein, used or to be used for the purpose of carriage of goods or passengers.

(xvi) S.O.5454(E) published in Gazette of India dated the 26th October, 2018, making certain amendments in the Notification No. S.O.1663(E) dated 18th April, 2018.

(xvii) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2018 published in Notification No. G.S.R.1081(E) published in Gazette of India dated the 2nd November, 2018.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10068/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Rajnath Singh, I beg to lay on the Table:-

1. (i) A copy of the Proclamation (Hindi and English versions) dated 19th December, 2018 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R.1223 (E) in Gazette of India dated the 19th December, 2018 under article 356 (3) of the Constitution.

   (ii) A copy of the Order (Hindi and English versions) dated 19th December, 2018 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 1224 (E) in Gazette of India dated the 19th December, 2018.

2. A copy of the Report (Hindi and English versions) dated the 28th November, 2018 of the Governor of Jammu and Kashmir.

[Placed in Library, See No. LT 10068A/16/18]

…(<u>व्यवधान</u>)

---

12 04 hrs

COMMITTEE ON PUBLIC UNDERTAKING
24th and 25th Reports

श्री शान्ता कुमार (कांगड़ा): महोदया, मैं सरकारी उपक्रमों संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

(1) 'घाटे में चल रहे सीपीएसयू की समीक्षा' के बारे में 24वां प्रतिवेदन।

(2) 'भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) लिमिटेड' के बारे में सरकारी उपक्रमों संबंधी समिति (16वीं लोक सभा) के 19वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 25वां प्रतिवेदन।

---

12 04 ½ hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
Statement

DR. KIRIT P. SOLANKI (AHMEDABAD): I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing final action taken by the Government on the recommendations contained in the Nineteenth Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

---

12 04 ¾ hrs

STANDING COMMITTEE ON COAL AND STEEL

Statements

श्री जनार्दन सिंह 'सीग्रीवाल' (महाराजगंज): महोदया, मैं कोयला और इस्पात संबंधी स्थायी समिति के प्रतिवेदनों के अध्याय-एक और पांच में अंतर्विष्ट टिप्पणियों/सिफारिशों के संबंध में सरकार द्वारा की-गई-कार्यवाही को दर्शाने वाले निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) इस्पात मंत्रालय से संबंधित 'भारतीय इस्पात प्राधिकरण लिमिटेड तथा मेकॉन लिमिटेड का भौतिक और वित्तीय कार्य-निष्पादन' के बारे में 37वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 43वां प्रतिवेदन (16वीं लोक सभा)।

(2) इस्पात मंत्रालय से संबंधित 'अनुदानों की मांगों (2018-19)' के बारे में 38वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 44वां प्रतिवेदन (16वीं लोक सभा)।

(3) खान मंत्रालय से संबंधित 'अनुदानों की मांगों (2018-19)' के बारे में 39वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 45वां प्रतिवेदन (16वीं लोक सभा)।

---

12 05 hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

Statements

श्री रमेश बैस (रायपुर): महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों (2016-17) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2016-17) के 27वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2016-17) के 35वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(2) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों (2017-18) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 36वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2016-17) के 44वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(3) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तीकरण विभाग) की अनुदानों की मांगों (2017-18) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 37वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2016-17) के 45वें प्रतिवेदन (16वीं

लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(4) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशाक्तीकरण विभाग) की 'सहायक उपस्करों/उपकरणों (एडीआईपी) की खरीद करने/लगाने के लिए निःशक्त व्यक्तियों के लिए सहायता की योजना का कार्यान्वयन' के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 48वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2017-18) के 55वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(5) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तीकरण विभाग) की अनुदानों की मांगों (2018-19) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 51वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2017-18) के 58वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(6) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 38वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2016-17) के 46वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(7) जनजातीय कार्य मंत्रालय की 'जनजातियों के लिए शैक्षणिक योजनाएं' के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 49वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर समिति (2017-18) के 56वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(8) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में 39वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2016-17) के 47वें की-गई-

कार्यवाही प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

(9) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों (2018-19) के बारे में 53वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2017-18) के 60वें की-गई-कार्यवाही प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्यवाही दर्शाने वाला विवरण।

---

12 05 ½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports*

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay a statement in the House in respect of item mentioned against my name in serial no.14 of today's revised List of Business.

---

* Laid on the Table and also placed in Library, See No.LT10069/16/18

12 05 ¾ hrs

(ii) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Railways on 'New Railway Catering Policy 2017' pertaining to the Ministry of Railways*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay a statement on the status of implementation of the recommendations contained in the 21st Report of the Parliamentary Standing Committee on Railways (16th Lok Sabha). The 21st Report of the Committee on 'New Railway Catering Policy 2017' presented to the Lok Sabha on 07th August, 2018 contained 27 recommendations and Action Taken Notes thereon were furnished to the Committee on 29th November, 2018 in English and 30th November, 2018 in Hindi. A statement showing details of all the recommendations contained the Report and implementation status thereof is enclosed. Since the statement is voluminous, I request that the same may be taken as read.

---

* Laid on the Table and also placed in Library, See No.LT10070/16/18

12 06 hrs

At this stage, Dr. Ravindra Babu and some other hon. Members came and stood on the floor near the Table.

MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): महोदया, मैं प्रस्ताव करता हूं:-

"(1) कि यह सभा 22 जुलाई, 2014 को सभा द्वारा स्वीकृत प्रस्ताव के पैरा 3, जो अन्य पिछड़े वर्ग के कल्याण संबंधी समिति (2018-19) के वर्तमान सदस्यों का कार्यकाल बढ़ाए जाने के प्रस्ताव पर लागू होते हैं, को निलंबित करती है।

(2) कि यह सभा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति (2018-19) के वर्तमान सदस्यों का कार्यकाल को वर्तमान लोक सभा की अवधि के अंतिम दिवस तक बढ़ाती है।

(3) कि यह सभा राज्य सभा को सूचित करती है कि अन्य पिछड़े वर्गों के कल्याण संबंधी समिति (2018-19) में लोक सभा के वर्तमान सदस्यों का कार्यकाल वर्तमान लोक सभा की अवधि के अंतिम दिवस तक बढ़ाया गया है और तदनुसार समिति में राज्य सभा के वर्तमान सदस्यों के कार्यकाल को बढ़ाए जाने पर सहमत है।"

HON. SPEAKER: The question is:

"(1) That this House do suspend para 3 of the Motion adopted by the House on 22nd July, 2014 in its application to the Motion for extension of the term of office of the present

members of the Committee on the Welfare of Other Backward Classes (2018-19).

(2) That this House do extend the term of office of the present members of the Committee on Welfare of Other Backward Classes (2018-19) from Lok Sabha upto the last day of the tenure of the present Lok Sabha.

(3) That this House do intimate to Rajya Sabha that the term of office of present members of the Committee on Welfare of Other Backward Classes (2018-19) from Lok Sabha has been extended upto the last day of the tenure of the present Lok Sabha and do agree to extension of the tenure of the present members of Rajya Sabha on the Committee accordingly."

The motion was adopted.

… (*Interruptions*)

12 08 hrs

At this stage, Shri Gaurav Gogoi and some other hon. Members came and stood on the floor near the Table.

12 08½ hrs

DEMANDS FOR SUPPLEMENTARY GRANTS, 2018-19

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I rise to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants – Second Batch for 2018-19.

[Placed in Library, See No. LT 10071/16/18]

---

12 09 hrs

COMPANIES (AMENDMENT) BILL, 2018*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill further to amend the Companies Act, 2013.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Companies Act, 2013."

The motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

… (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section 2 Dated 20.12.2018

12 09 ½ hrs

STATEMENT RE: COMPANIES (AMENDMENT) ORDINANCE, 2018*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Companies (Amendment) Ordinance, 2018(No. 9 of 2018).

---

* Laid on the Table and also placed in Library, See No. LT 10072/16/18

DR. P. VENUGOPAL (TIRUVALLUR): Madam Speaker, on behalf of our Party, AIADMK, we have given a notice to move an Adjournment Motion regarding permission granted by the Central Water Commission (CWC) to Cauvery Neeravari Nigam Limited, Karnataka to prepare a DPR for Mekedatu project on River Cauvery. …(*Interruptions*)

Madam, in clear violation of the award given by the Cauvery Water Disputes Tribunal, the Central Water Commission, Government of India, had given permission to prepare a DPR for constructing a reservoir at Mekedatu across River Cauvery. … (*Interruptions*) It is being constructed not just for drinking water, but also to increase the extent of irrigation. … (*Interruptions*) The CWC did not consider the genuine and justifiable objection of Tamil Nadu. … (*Interruptions*) This has caused great alarm and apprehension, and this is going to affect the livelihood of lakhs of farmers who depend on Cauvery water. … (*Interruptions*)

Hon. Chief Minister of Tamil Nadu had written to the hon. Prime Minister on 27.11.2018 requesting the Centre to instruct the CWC to withdraw the permission given to prepare DPR to construct Mekedatu Dam across the Cauvery River. … (*Interruptions*) He reiterated the same in the Memorandum presented to the hon. Prime Minister on 8.10.2018. … (*Interruptions*) The Tamil Nadu Legislative Assembly also passed a unanimous Resolution during

its special sitting on 6.12.2018 in this regard and sent it to the Centre for consideration. … (*Interruptions*)

In view of this, I would request you, hon. Madam, to permit us to move the Adjournment Motion to draw the attention of the Government to this very serious livelihood issue of lakhs of farmers of Tamil Nadu so that the Centre instructs the CWC to withdraw the permission granted to Cauvery Neeravari Nigam Limited. … (*Interruptions*)

Thank you, Madam. … (*Interruptions*)

HON. SPEAKER : Dr. K. Kamaraj, Shrimati R. Vanaroja, and Shrimati V. Sathyabama are permitted to associate with the issue raised by Dr. P. Venugopal.

… (*Interruptions*)

HON. SPEAKER: Yes, Shri Pralhad Joshi wants to say something.

… (*Interruptions*)

SHRI PRALHAD JOSHI (DHARWAD): Madam, in reply to a Question regarding the Mekedatu Project listed today, it is mentioned that : “The feasibility Report of Mekedatu Balancing Reservoir cum Drinking Water Project was submitted to Central Water Commission by the Government of Karnataka for according in-principle clearance for preparation of Detailed Project Report.”. … (*Interruptions*) So, this is a balancing reservoir. … (*Interruptions*) Just the in-principle approval is given for it. … (*Interruptions*) We are not utilizing that water for irrigation, and the entire water that will be stored in Mekedatu will further flow to Tamil Nadu. … (*Interruptions*) It is a drinking water project. …

(*Interruptions*) Not even a single drop of water we are using for irrigation purpose. … (*Interruptions*) Whatever is the prevalent award … (*Interruptions*)

HON. SPEAKER : Shri Shivkumar Udasi is permitted to associate with the issue raised by Shri Pralhad Joshi.

… (*Interruptions*)

HON. SPEAKER: Next speaker is Shri Jai Prakash Narayan Yadav.

… (*Interruptions*)

12 13 hrs

At this stage, Dr. J. Jayavardhan *and some other hon. Members came and stood on the floor near the Table.*

श्री जय प्रकाश नारायण यादव (बाँका): अध्यक्ष महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।…(व्यवधान) झारखण्ड और बिहार में पिछले कई महीनों से बैंकों द्वारा सिक्के नहीं लिए जाने के कारण ग्राहक, सेठ, व्यापारी और आम लोग परेशान हो रहे हैं।…(व्यवधान) रिजर्व बैंक के निर्देश के बावजूद बैंक 1, 2, 5 और 10 रुपये के सिक्के लेने से साफ इन्कार करती हैं। बैंकों द्वारा मनाही के कारण पेट्रोल पम्प से लेकर छोटे दुकानदार भी सिक्के लेने से इन्कार कर रहे हैं।…(व्यवधान) इससे बिहार और झारखण्ड की आम जनता को बहुत परेशानी का सामना करना पड़ रहा है।…(व्यवधान)

माननीय अध्यक्ष : श्री निशिकान्त दुबे को श्री जय प्रकाश नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

माननीय अध्यक्ष : आपकी बात हो गई। राजेश रंजन जी बोलिए।

…(व्यवधान)

श्री राजेश रंजन (मधेपुरा): अध्यक्ष महोदया, बहुत-बहुत धन्यवाद। दो सालों से बिहार लगातार सुखाड़ों से ग्रसित है।...(व्यवधान) 11 करोड़ 36 लाख लोग सुखाड़ से परेशान हैं। बिहार के मुख्य मंत्री जी ने, सरकार ने आधे से भी कम सुखाड़ की घोषणा की, लेकिन सरकार द्वारा एक भी सुखाड़ के जिले की घोषणा नहीं हुई।...(व्यवधान) इसमें सरकार ने दिलचस्पी नहीं दिखाई।...(व्यवधान) एक भी योजना, एक भी ऋण माफ नहीं हुआ।...(व्यवधान) जहां तक धान क्रय केन्द्र का सवाल है, धान का क्रय केन्द्र नहीं खुला। ...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 2 o'clock.

... (*Interruptions*)

12 14 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

---

14 00 hrs

The Lok Sabha reassembled at Fourteen of the Clock.

(Hon. Speaker *in the Chair)*

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है, उन्हें सभा पटल पर रखने को इच्छुक हैं, बीस मिनट के अंदर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर भेज दें, उन्हीं मामलों को सभा पटल पर रखा हुआ माना जाएगा, जिनके लिए निर्धारित समय के भीतर सभा पटल पर प्राप्त हो गया है और शेष को व्यपगत माना जाएगा।

* Treated as laid on the Table.

(i) Regarding growing nilgai menace in Mandsaur Parliamentary Constituency in Madhya Pradesh

श्री सुधीर गुप्ता (मंदसौर): नील गाय व जंगली सुअर से मेरे संसदीय क्षेत्र के लगभग **800** गांव के किसान परेशान हैं। नील गाय समूह में आकर फसलों को चौपट करती है। इसके आतंक से क्षेत्र के निवासी अपनी फसलों की सुरक्षा नहीं कर पा रहे हैं व सड़क पर इनके आने से वाहनों से दुर्घटना बढ़ती जा रही है। मैं पूछना चाहता हूँ कि क्या नीलगाय के आतंक से छुटकारे हेतु भारत सरकार के पास कुछ ठोस उपाय है, इसके क्या दिशा निर्देश राज्य सरकारों को दिए हैं एवं जनता को फसल नुकसान हेतु मुआवजे के क्या निर्देश हैं एवं क्या भविष्य के लिए कोई ठोस प्रस्ताव है।

(ii) Need to clean and undertake beautification works of the historical Sagar pond in Sagar Parliamentary Constituency, Madhya Pradesh

श्री लक्ष्मी नारायण यादव (सागर): मेरे संसदीय क्षेत्र सागर के मुख्य शहर में एक तीन सौ एकड़ का ऐतिहासिक तालाब है जिसे सागर कहा जाता है । इस जिले का नाम भी इस तालाब की विशालता के आधार पर पड़ा है । यह तालाब 16वीं सदी की देन है । इसके आस-पास की रौनक देखने लायक है । इसके चारों ओर पब्लिक पार्क बनाया जा सकता है । आजकल यह तालाब प्रदूषण का शिकार हो गया है और इसकी दुर्गन्ध आस-पास के इलाकों में फैल रही है । तालाब में काफी मात्रा में गाद हो गई जिसके कारण इस ऐतिहासिक तालाब की महत्ता समाप्त होती जा रही है ।

सरकार से अनुरोध है कि इस तालाब की ऐतिहासिक धरोहर के महत्व को ध्यान में रखते हुए इसमें व्याप्त गाद को निकाला जाये और तालाब के चारों ओर सौन्दर्यीकरण करने हेतु योजना एवं व्यय केन्द्र स्तर पर किया जाए ।

(iii) Need to make water recharging and harvesting system mandatory in all the Government offices

श्रीमती दर्शना विक्रम जरदोश (सूरत): आज देश में पानी की किल्लत एक बड़ी समस्या के रूप में उभर रही है। कई राज्य ऐसे हैं जहां पीने के पानी की किल्लत स्थानांतरण का कारण बन रही है। शहरों में सीमेंट, कंक्रीट एवं डामर के रोड बनने के कारण पानी जमीन में नहीं उतर रहा है। साथ ही साथ गांवों में बारिश का पानी के एकत्रीकरण की ओर ध्यान न दिये जाने के कारण वर्तमान सरकार द्वारा काफी प्रयत्न किये जाने के बावजूद यह समस्या हल नहीं हो पायी है।

मेरा सरकार से आग्रह है कि देश में जितने भी केंद्र सरकार, राज्य सरकार एवं स्थानिक सरकारी इकाइयों के अपने मकान, कार्यालय, वेयरहाउस, गोडाउन हैं, उन मकानों में वाटर रीचार्जिंग एवं री-हार्वेस्टिंग की व्यवस्था करनी चाहिए। साथ ही साथ जितने भी नये निर्माण क्षेत्र के प्रोजेक्ट किसी भी सरकारी ईकाई के पास मंजूरी के लिए आये तो उनमें वाटर रिचार्जिंग एवं री-हार्वेस्टिंग की व्यवस्था अनिवार्य की जाये।

(iv) Regarding shaming of farmers in Haryana who defaulted on their loans

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): According to news reports, a Bank in Siwani region of Haryana has put up posters in public places displaying names and photographs of 50 farmers who have defaulted on their loans. The posters appeal to other banks and financial institutions to refrain from giving any loan or financial grant to such farmers. This act of shaming the farmers who have defaulted on their loan is extremely insensitive and inhumanly step has been taken by the banks to recover its money. Haryana received deficient rainfall in 2017 and most tehsils in Bhiwani district received either deficient or scanty rainfall. The overall sown area for Kharif crop in India was 165.21 lakh hectare on June 2018 as compared to 210.75 lakh hectare during the corresponding period in 2017. In such conditions, where farmers are struggling due to unfavorable market and weather conditions, it is inhumanly to shame them. Various legal options are available to the banks to recover their loans but shaming the farmers, especially when the country is grappling with farmer suicides, is unacceptable. The State and the RBI must give directions to all banks to refrain from adopting such methods. The State has to sensitize employees of the banks and other financial institutions to ensure that extra caution is exercised while dealing with such matters.

(v) Need to permit vending activities near railway stations

श्री गोपाल शेट्टी (मुम्बई उत्तर): माननीय उच्चतम न्यायालय ने वर्ष 1985 में फेरीवाला, सड़क किनारे बैठकर अपनी जीविका चलाने वाले इत्यादियों के लिए दिशा-निर्देश बनाए जाने हेतु आदेश जारी किए थे तथा माननीय श्री अटल बिहारी वाजपेयी के प्रधानमंत्रित्व काल के दौरान संसद में भी इस संबंध में सकारात्मक कदम उठाए गए थे। लेकिन अभी तक इस संबंध में दिशा-निर्देश नहीं बनाए गए हैं।

लेकिन इसके विपरीत माननीय उच्च न्यायालय के रेलवे स्टेशन के 150 मीटर के दायरे में फेरीवाला इत्यादि के द्वारा जीविका चलाने वालों पर प्रतिबंध लगाए जाने से संबंधित आदेश का कड़ाई से अनुपालन किया जा रहा है, जिस कारण फेरीवाले, सड़क किनारे बैठकर अपनी जीविका चलाने वालों के परिवार भुखमरी की स्थिति में पहुँच रहे हैं। वे हम सांसदों से प्रश्न करते हैं-'जायें तो जायें कहाँ?'

माननीय उच्चतम न्यायालय ने वर्ष 1985 में फेरीवाला, सड़क किनारे बैठकर अपनी जीविका चलाने वाले इत्यादियों के लिए दिशा-निर्देश बनाने संबंधी आदेश का अब तक अनुपालन न करना और इसके विपरीत उच्च न्यायालय के इस संबंध में दिए गए आदेश का तुरंत कड़ाई से अनुपालन करना उच्चतम न्यायालय के आदेश की अवमानना है।

जनसंख्या विस्फोट के पश्चात् हमारा देश निरंतर बढ़ती बेकारी की गंभीर समस्या का सामना कर रहा है। बेरोजगारों की संख्या में अत्यधिक वृद्धि हो रही है। सरकारी विभागों में काँट-छाँट करने के कारण सरकारी नौकरियां मिलना कठिन हो रही हैं। सरकारी क्षेत्र के उपक्रम स्वैच्छिक सेवानिवृत्ति योजना को अपना रहे हैं और अंततः उनका निजीकरण करने के लिए विनिवेश किया जा रहा है। इसलिए सरकारी क्षेत्र के उपक्रमों में नौकरियां नहीं हैं।

बेरोजगारी का सामना करने के लिए स्वरोजगार ही एक मात्र उपाय प्रतीत होता है। किंतु इसके लिए धन की आवश्यकता होती है, जो प्रत्येक व्यक्ति के पास नहीं है। कुछ नागरिक रिक्शा

चलाकर या फेरी लगाकर या सामान बेचकर या सड़क के किनारे मोटर गाड़ियों, साईकिलों, जूतों आदि की मरम्मत करके अपना जीविकोपार्जन करने का प्रयास करते हैं। इन निर्धन लोगों को अपनी आजीविका कमाने की पूर्ण स्वतंत्रता होनी चाहिए और उनके व्यवसाय में पुलिस या स्थानीय प्राधिकारियों द्वारा किसी प्रकार का हस्तक्षेप नहीं किया जाना चाहिए।

अतः मेरा सरकार से अनुरोध है कि माननीय उच्चतम न्यायालय ने वर्ष 1985 में फेरीवाला इत्यादियों के लिए दिशा-निर्देश बनाए जाने संबंधी आदेश का तत्काल अनुपालन किए जाने और इस संबंध में माननीय उच्च न्यायालय द्वारा दिए गए आदेश पर प्रतिबंध लगाए जाने हेतु तत्काल सकारात्मक कार्रवाई की जाए।

(vi) Need to provide stipend to Ayush doctors (Homoeopathy) at par with MBBS doctors during internship

श्री कपिल मोरेश्वर पाटील (भिवंडी): आधुनिक समय में देश में जहाँ चारों तरफ आयुष पद्धति से इलाज कराने में बढ़ावा दिया जा रहा है वहीं सरकार द्वारा आयुष डॉक्टरों विशेषकर (होम्योपैथी) वाले डॉक्टरों को प्रशिक्षण (प्रशिक्षुकाल) के दौरान दी जाने वाली धनराशि (वृत्तिका) Stipend MBBS डॉक्टरों को परशिक्षण काल के दौरान दी जाने वाली धनराशि (Stipend) एक समान नहीं है अथवा होम्योपैथी (आयुष) डॉक्टरों को कम धनराशि दी जा रही है। देश में आयुष पद्धति ही अन्य इलाजों (एलोपैथी) आदि की जननी है।

अतः मेरा सरकार से अनुरोध है कि आयुष डॉक्टरों को विशेषकर (होम्योपैथी) डॉक्टरों को MBBS डॉक्टरों के बराबर वृत्तिका (Stipend) देने हेतु आवश्यक कदम उठाने की कृपा की जाए।

(vii) Regarding increasing incidence of non-communicable diseases

SHRI ANURAG SINGH THAKUR (HAMIRPUR): India is being burdened by increase in Non-Communicable Diseases (NCD). The long-term nature of such diseases put tremendous pressure on the public health care system as well as increase the expenditure of an individual on healthcare. If not addressed properly, the heavy expenditure on health will further worsen poverty. Hence, priority needs to be given to this health care system. Preventive care though early detection of the NCD is the need of the hour. It should be addressed by integrating early detection facilities for NCD into Ayushman Bharat thereby providing relief to vulnerable sections of society.

(viii) Regarding transfer of women employees of H.A.L. Korwa in Amethi district, Uttar Pradesh

श्री कौशल किशोर (मोहनलालगंज): मैं केन्द्र सरकार का ध्यान HAL कोरवा अमेठी में कार्यरत उन महिला कर्मचारियों की ओर ध्यान आकर्षित करना चाहता हूँ जो पिछले कई वर्षों से टेक्निकल और मेडिकल विभाग में कार्यरत है और अपने परिवार से दूर होने के कारण अपने परिवार की जिम्मेदारी नहीं उठा पा रही है जिसके कारण उनके पारिवारिक संबंध भी खराब हो रहे हैं। पिछले कई वर्षों से स्वयं भी और कई स्तर से अपने स्थानांतरण हेतु प्रयासरत है किन्तु बार-बार प्रशासनिक कारण बताकर उनका स्थानांतरण नहीं किया जा रहा है जिससे वह लोग मानसिक तनाव में सर्विस कर रहे हैं।

अतः मेरा रक्षा मंत्रालय से अनुरोध है कि HAL कोरवा अमेठी में कार्यरत टेक्निकल और मेडिकल विभाग में कई वर्षों से कार्यरत महिलाओं का स्थानांतरण सुविधानुसार HAL विभाग में किया जाए।

(ix) Need to establish a state level University in Saharanpur, Uttar Pradesh

श्री राघव लखनपाल (सहारनपुर): मेरे लोक सभा क्षेत्र, सहारनपुर मंडल में राज्य विश्वविद्यालय की स्थापना के परिप्रेक्ष्य में माननीय मुख्यमंत्री, उत्तर प्रदेश, योगी आदित्यनाथ जी को मैंने यह अवगत कराया था कि सहारनपुर नगर क्षेत्र में स्थित इंस्टीट्यूट ऑफ पेपर टैक्नोलौजी (आई.पी.टी.) परिसर, राज्य विश्वविद्यालय आरंभ करने हेतु उपयुक्त है । आई.पी.टी., आई.आई.टी., रूड़की का कांस्टीट्यूट इंस्टीट्यूट है, जहां तीन साल पूर्व वर्ष 2015 तक चलने वाली बी.टेक की कक्षाएं आई.आई.टी. रूड़की के रूड़की कैम्पस में ही स्थानांतरित की जा चुकी हैं । आई.आई.टी. की अतिरिक्त अनुपयोगी बिल्डिंग, जिसमें करीब 25 बड़े कमरे/भवन, लेक्चर थियेटर, कार्यालय, प्ले ग्राउंड्स, इनडोर स्टेडियम, ऑडिटॉरियम, सभागार, कैफेटेरिया आदि जिनका वर्तमान में कोई उपयोग नहीं हो पा रहा है, इस कार्य के लिए पर्याप्त है और विस्तार के लिए भूमि भी पर्याप्त है।

माननीय मुख्यमंत्री जी ने सितम्बर, 2018 में जनपद सहारनपुर में आयोजित एक कार्यक्रम में जनहित में मेरा अनुरोध स्वीकार कर सहारनपुर मंडल में राज्य विश्वविद्यालय की स्थापना की घोषणा की थी। यह संस्थान मानव संसाधन विकास मंत्रालय, भारत सरकार के अंतर्गत आता है, जिसके कारण अग्रिम कार्यवाही भारत सरकार के स्तर से कराए जाने हेतु उक्त के संबंध में मेरे अनुरोध पर मा. दिनेश शर्मा जी, उप मुख्यमंत्री एवं मा. मंत्री माध्यमिक एवं उच्च शिक्षा, उत्तर प्रदेश ने दिनांक 26/10/2018 को सहारनपुर में राज्य विश्वविद्यालय की स्थापना के संबंध में माननीय श्री प्रकाश जावड़ेकर जी, मानव संसाधन विकास मंत्री, भारत सरकार को जनपद सहारनपुर में राज्य विश्विविद्यालय को इस्टीट्यूट ऑफ पेपर टैक्नोलॉजी के परिसर/भवनों में प्रारम्भ किये जाने के संबंध में अनापत्ति/सहमति निर्गत करने हेतु पत्र भी लिखा गया है । अतः मेरा निवेदन है कि जनपद सहारनपुर में राज्य विश्वविद्यालय की स्थापना हेतु शीघ्र सहमति निर्गत करने की कृपा करें।

(x) Need to start air services from Satna in Madhya Pradesh

श्री गणेश सिंह (सतना): भारत सरकार ने देशी हवाई उड़ान सेवा का एक नया कार्यक्रम शुरू किया है, जिसके लिए देश के अंदर कई हवाई अड्डे परिचालन हेतु चयन किये गये हैं। उनमें से एक हवाई अड्डा मध्य प्रदेश के सतना को भी शामिल किया गया है। सतना जिला प्रदेश का एक प्रमुख औद्योगिक एवं पर्यटन की दृष्टि से महत्वपूर्ण जिला है। भारत सरकार ने इस क्षेत्र को रामायण एवं बौद्धिष्ट टूरिस्ट सर्किट में भी शामिल किया है। इस क्षेत्र में विश्वस्तरीय व्हाइट टाइगर सफारी है और चित्रकूट एवं मैहर जैसे धार्मिक स्थान है। यहां एक इचौल आर्ट गैलरी है जहां दुनिया के 14 देशों के कारीगर अपनी कला का अद्भुत प्रदर्शन करने के लिए प्रत्येक वर्ष आते हैं।

भारतीय विमानपत्तन प्राधिकरण के साथ मध्य परदेश सरकार का एक एम.ओ.यू. हुआ है तब से लगातार यहां के हवाई अड्डे में जहाज उतर रहे हैं। राज्य सरकार के टूरिज्म विभाग द्वारा एक एयर टैक्सी भी चल रही थी। सतना हवाई अड्डे की लंबाई लगभग साढ़े अठारह सौ मीटर (1850 मीटर) है और अभी 200 मीटर तक बढ़ाये जाने हु स्थान भी है। यहां से बड़ी संख्या में लोग हवाई यात्रा करते हैं। अभी उन्हें भोपाल, जबलपुर, खजुराहों से हवाई यात्रा करने के लिए आना-जाना पड़ता है जो कि काफी दूर है। सतना को लंबे समय से भोपाल, दिल्ली, मुम्बई एवं कोलकाता, बनारस के लिए हवाई सेवा से जोड़ने की मांग होती रही है।

मेरी भारत सरकार से मांग है कि इस पर विचार कर सतना से जल्द से जल्द हवाई सेवाएँ शुरू की जाए।

(xi) Need to provide compensation to grape farmers and exporters who suffered huge losses in the year 2010

श्री हरिश्चन्द्र चव्हाण (दिंडोरी): मैं सरकार का ध्यान 2010 के दौरान अंगूर के निर्यातकों एवं अंगूर किसानों को निर्यात सम्बंधी कार्यों में लापरवाही से करोड़ों रूपये के हुए नुकसान की तरफ दिलाना चाहता हूँ। इस नुकसान के कारण कई अंगूर निर्यातक दिवालिये भी हो गये थे। इसका खामियाजा अंगूर किसानों को भी उठाना पड़ा था। इसकी सूचना केन्द्र सरकार के पास है। इस सम्बन्ध में विगत वर्षों से मैं अंगूर किसानों को एवं अंगूर निर्यातको को हुए नुकसान की भरपाई के लिए प्रयास कर रहा हूँ। इस सम्बन्ध में कई केन्द्रीय मंत्री गण ने अपनी चिंता व्यक्त की है और वाणिज्य एवं उद्योग मंत्रालय के उच्च अधिकारियों के साथ बैठक भी की है। इस सम्बन्ध में अंगूर किसानों और निर्यातकों को हुए नुकसान में मुआवजा सम्बन्धी अनुमान रिपोर्ट भी एपीडा ने प्रस्तुत कर दी है। महाराष्ट्र सरकार के यहाँ से भी सकारात्मक रिपोर्ट आई है, इसके बावजूद अंगूर किसानों एवं निर्यातकों को मुआवजा अभी तक नहीं मिला है।

मेरा सरकार से अनुरोध है कि अंगूर किसानों और निर्यातकों को 2010 में हुए नुकसान के लिए मुआवजा दिया जाये।

(xii) Regarding implementation of effective policies to curb child marriage

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to draw the attention of the Government towards the survey report which says that the position of child marriage in our country is 23%. The practice is prevalent in almost all the Taluks of Chamarajanagar District, Karnataka of my constituency, due to gaps in the laws and the implementation thereof.

Chamarajanagar district suffers the most from this social evil because this district is a backward tribal area. From 2015 to 2018, a total of 309 child marriage cases have been recorded (17.5% in urban and 31.5% in rural areas). In many instances, after child marriage, a girl child is forced to discontinue her studies and play the role of an adult woman at a very early age. Child marriage has a direct impact on the health of the girl child and they face high risk during child birth.

Hence, I hereby urge the Union Government, as a special case, to implement strong framework by integrating special programmes in the laws and policies to ensure the safety and rights of girl child in Chamarajanagar district, Karnataka.

(xiii) Regarding privatization of Trivandrum International Airport

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Trivandrum International Airport is the first airport of Kerala and fifth international airport of India. It is the second busiest airport in Kerala. Besides civil operations; it caters to the Indian Air Force, Coast Guard and the Rajiv Gandhi Academy for Aviation Technology. Reportedly Global tenders have been floated for operation and maintenance of this high profit earning Airport. Whatever the objective, the fact remains that this move will greatly hike airport charges hitting the passengers. Many AAI employees will also be displaced. The State Government is not raising strong objections as they are interested only in ensuring that the economic benefit of privatization should reach them. Hence they have restricted their claim to setting up of Special purpose Vehicle or First Right of Refusal. I urge the Union Government to desist from this move and drop the disruptive idea to privatize Trivandrum International Airport.

(xiv) Regarding making Manipur an international tourist destination

DR. THOKCHOM MEINYA (INNER MANIPUR): Manipur has a lot of Tourism potential - right from ancient monuments and sculptures down to modern tourism including Eco-tourism and Adventure tourism. The Government of Manipur had started a number of festivals to attract tourists both from within the country and abroad. The Sangai National Festival, the other festivals of horticulture products play important role towards the development of tourism in Manipur. Manipur is also the origin of the Sagol Kangei (Modern Polo) and the state is also known as the power house of sports. Our famous Manipuri classical Dance and other folk dances of the ethnic tribes are always mesmerizing. Hence, 1 do urge upon the Union Government and Ministry of Tourism in particular to extend their fullest co-operation for making the state of Manipur an International tourist destination.

(xv) Regarding Railway related issues pertaining to Mayiladuthurai Parliamentary Constituency of Tamil Nadu

SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI): Train No. 16793/16794 Rameswaram — Ayodhya - Faizabad weekly express has a stoppage at Kumbakonam, The people of Mayiladuthurai want the stoppage of this train at Mayiladuthurai also. At present, this train has stoppage only at Villupuram after Kumbakonam. I, therefore, request that stoppage may kindly be provided for this train at Mayiladuthurai.

Lack of Coach Maintenance Facility all along the 200 kms distance between Villupuram and Thanjavur in the Main Line is attributed to the non-introduction of any new long distance trains from any of the locations in this section. Tiruchchirappalli Division has only two such coach terminal facilities - one each at Tiruchchirappalli and Villupuram. Any demand for new long distance trains from Main Line area is denied by Railways citing non-existence of coach terminal facilities here. Hence passengers expect the railways to establish a Coach Maintenance Facility in the Main line at Kumbakonam. Kumbakonam has adequate railway land bank and acquirable vacant lands along the railway boundary with good water facility. It is one of the oldest identified Aadarsh stations and attract huge pilgrims and passengers of commercial interest. I, therefore, urge the Government for the establishment of Coach Terminal Facility at Kumbakonam.

(xvi) Regarding problems of safety match manufacturing units in Kovilpatti, Tamil Nadu

SHRI J.J.T. NATTERJEE (THOOTHUKUDI): The safety match manufacturing industry, a mainstay of the economy in Kovilpatti, finds the going tough in the wake of Goods and Services Tax (GST) implementation. There are three types of safety match production. In the hand-made style, dipping of matches in wax, box filling, labelling and packaging are all done manually. In the second category, it is partially mechanized manufacturing where the dipping is done by machines and the box filling, label pasting and packaging are all done manually. The third category is fully mechanized manufacturing.

Ten years ago, there were nearly 10,000 safety match factories employing nearly 7.50 lakh people. The total production was around 800 lakh bundles with revenue of Rs 2,000 crore per year. This has now dropped to nearly 1,000 units. There is an acute shortage of workers in this handmade sector forcing the industry to go in for modernization by importing old machines from China.

The rate of GST on Handmade safety matches fixed by GST Council at the introduction of GST in July, 2017 was 5%. Handmade safety matches fall under GST HSN code number 3605 00 10. There is an urgent need for exemption of GST on this cottage industry. Otherwise in few years, the Hand-made Match industries will be a specimen in Museum only. The 18% GST on matches has increased the production cost. A higher GST rate has resulted in

30 to 4O% loss. With the high GST rate, the semi- mechanized units can hardly compete with fully mechanized units.

Therefore, I urge the Government to provide GST exemption for handmade match industries and reduce GST for semi-mechanized match industries from 12% to 5% and fully mechanized match industries from 18% to 12% to save the life of 4 lakh workers of the safety match industries of Kovilpatti and surrounding areas.

(xvii) Regarding merger of Central Marine Fishing Research Institute with Fisheries University

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): I want to raise a matter relating to a proposal to merge the Central Marine Fisheries Research Institute (CMFRI) Varsova, Mumbai Research Centre, which carries out research on fisheries with the Fisheries University, Central Institute of Fisheries Education (CIFE).

Fisherfolk and Marine enthusiasts have opposed this move because CMFRI helps coastal communities with its studies on catchment areas and reports on potential threats to marine life. Fisherfolk are dependent on CMFRI for information on diversity of fish, existing stock and decreasing population. It will become difficult for them to get such information on a regular basis.

Marine experts feel that the State needs its own research centre that provides information on marine life.

Therefore, I urge upon the Government to drop the proposal once and for all in the interest of the fishermen.

(xviii) Need to start construction of approved Bariyarpur - Banka railway line in Bihar

श्री जय प्रकाश नारायण यादव (बाँका): बिहार राज्य के जिला-बांका, भागलपुर, मुंगेर-जमुई क्षेत्र की ग्रामीण जनता व क्षेत्र के विकास हेतु बरियारपुर-हवेली खड़गपुर-लक्ष्मीपुर-बरहट-मननपुर एवं सुल्तानगंज-असरगंज-तारापुर-बेलहर-बांका नई रेल लाइन की स्वीकृति वर्ष 2006 में रेल मत्रालय द्वारा दी गई थी। लेकिन दुख की बात है कि अज तक उपरोक्त परियोजना का कार्य प्रारम्भ नहीं हो पाया है।

अतः रेल मंत्री से मांग करता हूँ कि उपरोक्त नई रेल लाइन परियोजना का निर्माण कार्य यथाशीघ्र प्रारंभ किया जाए।

---

14 02 hrs

CONSUMER PROTECTION BILL, 2018 … Contd.

HON. SPEAKER: Now, we shall take item No.21.

Hon. Minister to continue.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री रामविलास पासवान): माननीय अध्यक्ष महोदया, उपभोक्ता संरक्षण बिल, 2018 पेश किया गया है वह काफी महत्वपूर्ण है। हमने पिछली बार बताया था कि देश में सवा सौ करोड़ लोगों की आबादी है, ये सभी उपभोक्ता हैं, ये उपभोक्ता बिल वर्ष 1986 का है, 32 वर्षों में देश का सारा सियूएशन चेंज हो गया। देश के उपभोक्ताओं में जागरूकता आ रही है लेकिन हमारा बिल 32 वर्ष पुराना चल रहा है इसलिए हम लोग इस बिल को लाए हैं।

इस बिल की शुरूआत वर्ष 2011 में हो गया था और उस समय इसमें संशोधन किया गया था। उसके बाद स्टैन्डिंग कमेटी के पास भेजा गया। स्टैन्डिंग कमेटी ने वर्ष 2012 में अपनी रिपोर्ट दे दी, उसके बाद बिल लैप्स हो गया। बिल लैप्स होने के बाद जब हमारी सरकार बनी, उसके बाद यह निर्णय हुआ कि यह बिल इतना पुराना है, इस पर लीगल डिपार्टमेंट से बातचीत हुई, जिस तरह से बीआईएस का एक नया बिल लाए थे, उसी तरीके से एक नया बिल लाया जाए। उसके बाद नया बिल बनाने का निर्णय हुआ, उस बिल को वर्ष 2015 में कैबिनेट में रखा, फिर जीओएम के पास गया, जुलाई में फिर कैबिनेट में आया और वर्ष 2015 अगस्त को लोक सभा में पेश किया गया। यह बिल ऑलरेडी स्टैन्डिंग कमेटी में जा चुका था। अगस्त 2015 में दुबारा बिल को स्टैन्डिंग कमेटी में भेजा और स्टैन्डिंग कमेटी ने इसमें कोई बुनियादी आपत्ति नहीं किया।

इसे 5 जनवरी, 2018 को लोकसभा में प्रस्तुत किया गया था। यह बिल नॉन कन्ट्रोवर्शियल है, देश के कन्ज्यूमर्स के हित में है। पहले कोई व्यक्ति कहता था कि सामान ठीक नहीं है, अच्छा नहीं है तो वह खरीदने के बाद कम्पलेंट करता था, इसके बाद कन्ज्यूमर कोर्ट जो फोरम कहलाता

है, के माध्यम से कार्रवाई की जाती थी। इस बिल में सीसीपीए, सैंट्रल कन्ज्यूमर प्रोटेक्शन अथॉरिटी की व्यवस्था की गई है। मान लीजिए, किसी की गाड़ी का इंजन खराब है, तो एक ही गाड़ी का इंजन खराब नहीं होगा, पूरे लॉट का खराब होगा इसलिए क्लॉसिज़ एक्शन अथॉरिटी के पास रहेगा। कन्ज्यूमर कोर्ट में अगर आपस में कहीं कंट्रोवर्सी होती है तो कह सकते हैं ज्यूडिशियल मामले को सॉर्ट आउट कर लिया है। क्लॉसिज़ एक्शन के तहत कोई चीज खरीदने से पहले, खरीदने के समय या खरीदने के बाद तीनों में अथॉरिटी को अधिकार होगा।

कन्ज्यूमर कमीशन तीन लैवल पर है, एक डिस्ट्रिक्ट लैवल पर है, एक स्टेट लैवल पर है और एक नेशनल लैवल पर है। बीस लाख पर पहले डिस्ट्रिक्ट लैवल था, अब इसे बढ़ाकर एक करोड़ कर दिया है। एक करोड़ पर स्टेट लैवल था, अब इसे बढ़ाकर दस करोड़ कर दिया है। दस करोड़ से ऊपर नेशनल कमीशन, एनसीडीआरसी देखने का काम करेगा। हमने इस तरह से बहुत सरल प्रक्रिया कर दी है।

पहले कोई आदमी जहां सामान खरीदता था, वहीं से ही कम्पलेंट कर सकता था। अब वह अपने घर से भी कम्पलेंट कर सकता है। इसमें वकील की कोई जरूरत नहीं होगी। मीडिएशन का प्रावधान भी रखा है, आपस में समझौता भी कर सकते हैं। कन्ज्यूमर के पक्ष में यदि हाई कोर्ट या लोअर कोर्ट से फैसला हो गया तब विरोधी को नेशनल कोर्ट या कमीशन में जाने का अधिकार नहीं रहेगा। इसमें ई-फाइलिंग की भी व्यवस्था की गई है। 21 दिन के अंदर यदि सुनवाई नहीं होती है तो ऑटोमेटिक कम्पलेंट एडमिट कर ली जाएगी।

इसमें मिसलीडिंग एडवर्टाइजमेंट की भी बात आई थी। अब भी इस तरह की एडवर्टाइजमेंट निकलती रहती हैं कि तीन दिन में बाल उगा लो, छ: महीने में लंबाई बढ़ा लो। इसके बारे में स्टैंडिंग कमेटी ने कहा था कि सैलेब्रेटीज़ को जेल की सजा होनी चाहिए, दो साल और बाद में पांच साल होनी चाहिए। यह स्टैंडिंग कमेटी की रिकमेंडेशन थी जबकि अन्य जगह सैलिब्रिटीज़ के लिए ऐसा नहीं है। हमने इसमें तीन कैटेगिरीज़ रखी हैं, यदि कोई आदमी एडवर्टाइजमेंट देता है और वह चीज गलत है तो वह दोषी है, दूसरा यदि कोई एडवर्टाइजमेंट को गलत ढंग से छापता है तो वह

दोषी है, तीसरा यदि कोई सैलेब्रेटी, जो चीज नहीं लिखी है, उसे बोलता है तो वह दोषी है। हमने जेल की सजा को हटाकर जुर्माना रखा है।

इसके अलावा वीडियो कांफ्रेंसिंग के माध्यम से सुनवाई हो सकती है। डायरेक्ट सैलिंग की व्यवस्था की गई है। हमने कहा है कि जहां से सामान खरीदें, बिल देना अनिवार्य होगा और एक महीने के अंदर सामान को वापस किया जाएगा। यह बिल नॉन कन्ट्रोवर्शियल है। इसमें जितने लोगों के सुझाव आए हैं, हमने सबको एडॉप्ट किया है। यदि अभी भी कोई सुझाव देना चाहे तो हम खुले दिमाग से विचार करेंगे। इसमें कोई मामला सरकार का नहीं है, पोलिटिकल नहीं है। यह प्रोडक्ट लाएबिलिटीज़ का मामला है, मिलावट का मामला है। मिलावट दो तरह की होती है, एक एफएससीसीआई देखता है और एक हम देखते हैं। इन सब चीजों को देखकर ही यह बिल लाया गया है। इसमें आठ चैप्टर्स हैं।

उनमें पहला चैप्टर अथॉरिटी के संबंध में है। दूसरा चैप्टर कंज्यूमर डिस्प्यूट रिजोल्यूशन कमीशन के संबंध में है। तीसरा चैप्टर मीडिएशन के संबंध में, चौथा चैप्टर प्रोडक्ट लाइबिलिटी के संबंध में और अनफेयर ट्रेड प्रैक्टिसेज के संबंध में 'आठवां' है । कुल मिलाकर यही सब है और यह बहुत ही महत्वपूर्ण बिल है।

महोदया, मैं आपसे आग्रह करूंगा कि इस बिल पर सभी सदस्य अपना सुझाव दें और इस बिल को जल्द से जल्द पास किया जाए। इन्हीं शब्दों के साथ मैं आपको बहुत-बहुत धन्यवाद देता हूं।

HON. SPEAKER: Motion moved:

> "That the Bill to provide for protection of the interests of consumers and for the said purpose, to establish authorities for timely and effective administration and settlement of consumers' disputes and for matters connected therewith or incidental thereto, be taken into consideration."

… (*Interruptions*)

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Madam Speaker, I rise to speak on the Consumer Protection Bill, 2018 which was enacted originally in the year 1986.

Madam, the emergence of global supply chain, rise of global trade, and rapid development of e-commerce have led to a new delivery system for goods and services and also provided new options and opportunities for consumers. Equally it has rendered the consumers open to new forms of unfair trade and unethical business practices. … (*Interruptions*)

Misleading advertisements, tele-marketing, multi-level marketing, direct selling, and e-commerce have created new challenges to consumer protection that will require appropriate redressal to prevent consumer detriment. It is, therefore commendable that the Government has embarked on modernising the legislation on consumer protection thus keeping pace with the changes in market to ensure fair, equitable and consistent outcomes for consumers. … (*Interruptions*)

Madam, Consumer Protection Bill, 2018 seeks to replace the earlier Act in order to address the emerging consumer concerns in the present-day scenario. The Bill enforces consumer rights and provides a mechanism for redressal of complaints regarding defects in goods and deficiency in services.

Consumer Dispute Redressal Commission will be set up at the District, State and national levels for adjudicating consumer complaints. Appeals from the District and State Commission will be heard at the next level, and from the National Commission by the Supreme Court. … (*Interruptions*)

The Bill sets up a Central Consumer Protection Authority to promote, protect and enforce consumer rights as a class. It can issue safety notices for goods and services, order refunds, recall orders, and rule against misleading advertisements. The Bill has several provisions aimed at simplifying the consumer dispute adjudication process of the consumer dispute redressal agencies besides enabling consumer to file complaints electronically. … (*Interruptions*)

Madam, the Bill sets up the Consumer Dispute Redressal Commission as quasi-judicial body to settle the dispute. The Bill empowers the Central Government to appoint the members to this Commission but the Bill does not specify that the Commission will have a Judicial Member. If the Commissions were to have members only from the Executive, the principle of separation of powers may be violated. … (*Interruptions*)

The Bill confers power upon the Central Government to appoint, remove, and prescribe conditions of service for Members of the District, State, National Consumer Disputes Redressal Commissions. But the Bill leaves the composition of the Commission to the Central Government. Madam, this can affect the independence of these quasi-judicial bodies. … (*Interruptions*)

The Bill sets up the Consumer Protection Councils at District, State, and national level as advisory bodies. State and National Councils are headed by the Minister-in-Charge of Consumer Affairs. But the Bill does not specify whom the Councils will advise. If the Councils advise the Government, it is unclear on what capacity such advice will be given. … (*Interruptions*)

Madam, the Bill proposes severe penalty for the manufacturers and the service providers for false and misleading advertisement including a fine of up to Rs. 50 lakh and jail up to five years. However, the implementation process needs clarity. … (*Interruptions*)

14 15 hrs

At this stage, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.

What is misleading and who will define what is misleading? Explicit guidelines may be required for ascertaining what is misleading and what is not.

Madam, the Bill states that penalty can be imposed on the endorser who could be a celebrity. But the provision of imprisonment is not applicable to the endorsers. … (*Interruptions*) Celebrities are not liable to the jail term under this Bill and will also be protected by the indemnity bond that they sign with the brand.

The Bill further states that penalty has to be determined as per the population, the area affected by offences, frequency and duration of offences, vulnerability of the class of persons likely to be adversely affected and the gross revenue generation from the sales. … (*Interruptions*) It states that no endorser will be liable to a penalty if he or she has exercised due diligence to verify claims. … (*Interruptions*)

Madam, there is no clarity on how an endorser can verify due diligence. This can create regulatory loopholes and keep the celebrity out of the purview of the prescribed penalty. … (*Interruptions*)

Madam, on the one hand, this Bill has severe penalty provision for the endorsers and on the other, it is giving them a route to get away because the clause of due diligence will act in their defence. … (*Interruptions*) This clause appears to negate the penalty provisions of this Bill and may not serve the purpose for which it has been proposed.

Madam, the Bill puts the onus on celebrity to verify the correctness of claims regarding the goods and services before endorsing the same. … (*Interruptions*) If they fail to do so, celebrities may be prohibited for making an endorsement of any product or service for one year, extendable to three years for every subsequent contravention. It will act as deterrent for a number of manufacturers when it comes not just to communication but more importantly, adulteration of products. … (*Interruptions*)

Madam, the other hurdle with implementation and the concept of misleading is that there is no repository of information where the consumers or celebrities can verify the claims. … (*Interruptions*) Where will the consumers go if they have a specific query? Many consumers now do that on social media and some brands do respond. But what is the recourse for consumers when brands do not respond? … (*Interruptions*) How can the consumer verify that what a brand is claiming is genuine. Even the celebrities cannot verify the same if the consumer cannot do so. … (*Interruptions*) A formal reservoir of knowledge on products and brands would be necessary where the consumer can verify the claims.

Lastly, Madam, considering the impact of celebrity endorsement on consumer, consumer choices situation is more damaging in case of advertisement of food products because this can impact on public health. … (*Interruptions*)

Madam, some of the popular food and beverage high in salt, sugar or fat content which have been endorsed by the celebrities including products like noodles, potato chips and digestive biscuits, etc. some of these have often been positioned as healthy food alternative. … (*Interruptions*)

Madam, people tend to see only positives highlighted in any advertisement and not the potential negative impacts. For example, for noodles, it is advertised as a wholegrain food with real vegetable. Nowhere it is mentioned that instant noodles have high salt and fat contents.

Madam, celebrities or endorsers may also not be able to understand the scientific composition of the food products and the science behind the claims. … (*Interruptions*) Therefore, to deal with a situation like this, it may be a better option to ban the celebrity endorsement completely. … (*Interruptions*)

With this Madam, I, on behalf of my Party, support the Bill with the hope that the hon. Minister will consider my points that I have raised here. Thank you.

SHRI TATHAGATA SATPATHY (DHENKANAL): Hon. Speaker Madam, although I do not feel like speaking in this disturbance, it is very kind of you to have permitted me. … (*Interruptions*) I take this opportunity to just focus on one aspect of the Consumer Protection Bill 2018. There is a saying in English that the proof of the pudding is in eating. … (*Interruptions*) But if you have not added sugar to the pudding, then obviously you do not need any proof. In that breath, I would like to question the very existence of this House. … (*Interruptions*)

For example, earlier this week, the Government brought forward the New Delhi International Arbitration Centre Bill. I was reading that Bill and the major reason shown in the Bill for bringing it forward was that it was not functioning properly, so the Government wanted to amend the Bill and amend the way it was working. … (*Interruptions*) Parliament passes laws; we sit here and we get various amendments and various Bills and we pass all that. But do we have any post-legislative impact assessment system in this country? … (*Interruptions*) After we pass a law, is there any such system? It is not against any party; it is not a political thing; but as a system of governance, after a Bill is passed and a law is made, there is no post-legislative assessment system in this country and we do not really come to find out what has happened to the bills that we are passing. … (*Interruptions*)

Take for example, the GST. Now, this Government has realized, seeing the colleagues here in the well of the House and what the people have opined, that two things, first the demonetisation and secondly GST, have actually

crippled this Government, crippled the political party and all the goodwill that they had gained in 2014 has been washed away. So, it is a question of how we assess the work we are doing in this House. Now, you have this agrarian crisis for which so many people are going overboard in different States and everybody is vying with each other on loan waivers, not taking into account how that is going to affect the economy of this country. … (*Interruptions*)

As the hon. Minister just pointed out, this Bill is coming up in this House after a long period of 32 years. We have no sunset provision in this Bill. Consumer rights is something that needs updation at regular basis. … (*Interruptions*) For example, the last time this Bill was brought in, there was virtually no e-commerce happening in India; you did not have Amazon; you did not have Flipkart; you did not have so many e-commerce companies operating in this country. … (*Interruptions*) It is difficult to shout above this lady. … (*Interruptions*) I accept defeat. Hon. Speaker Madam, should I continue or should I stop? … (*Interruptions*)

HON. SPEAKER: You can speak; you don't have to shout.

SHRI TATHAGATA SATPATHY : It is really difficult.… (*Interruptions*)

HON. SPEAKER: You speak with your speed and tone and we can hear it. Don't give ear to that. I can't help it.

… (*Interruptions*)

SHRI TATHAGATA SATPATHY : The sunset system that I was talking about is required because certain Bills need regular updation. There should be a built-in clause by which every five years the Bill would expire of its own accord. … (*Interruptions*)

Madam, I cannot do this any more. … (*Interruptions*)

HON. SPEAKER: This is not allowed. Please return to your seat.

… (*Interruptions*)

HON. SPEAKER: This is not proper. You cannot do like this.

… (*Interruptions*)

HON. SPEAKER: You cannot go to that seat. You can go to your seat.

… (*Interruptions*)

HON. SPEAKER: You do it but you go to your seat. This is not proper.

… (*Interruptions*)

HON. SPEAKER: You know it better. Sorry, this is not the way.

… (*Interruptions*)

SHRI TATHAGATA SATPATHY : Madam, I want to put it on record that I have no opposition to them. I empathise their cause. … (*Interruptions*) I empathise with your cause but this is not the way it is done.

Under the sunset provision I was speaking about, certain laws like the Consumer Protection Bill, for example, would come up for a review in the House so that the House gets to assess what has been the impact of the legislation that has been passed here. … (*Interruptions*)

Another objection that I have is this. The Minister said that this is a non-controversial Bill. … (*Interruptions*)I do not agree that this is a non-controversial Bill primarily because it deals with the district-level, State-level and the national-level courts. You have a provision built into the Bill whereby you decide what are the qualifications required to be a presiding officer and what are the qualifications required to be a member of the court. … (*Interruptions*) First of all, the Central Government has tried to damage the federal system by taking up on its own shoulders all the powers of the States. They are saying that qualification of every member – which means, district-level, State-level, and national level – and presiding officer will be decided by the Union Government. … (*Interruptions*) They should see the light of the day. The light of the day says that very soon they may have to change their seats. … (*Interruptions*) By the time that happens and some other party comes to power, you are creating an evil and handing it over to a set of people whom you may not like. So, let it be made very clear that you do not infringe on the federal structure. … (*Interruptions*) The members and presiding officers of district-level and State-level courts should ideally be nominated by the State Governments; the Centre should focus only on the national-level courts. … (*Interruptions*)

The other objection that I have – and which disturbs me- is that we are giving power to the executive bureaucracy by leaving everything to rules. It should have been built-in here in the Bill who can man and preside over these courts. … (*Interruptions*)Giving that authority to the Executive is a very wrong

decision. I hope that the Government would have the good sense at this stage – since they are seeing the perils of upsetting the common man – first to build in a sunset provision in this law of five years, after which this Bill should come back to Parliament for a re-assessment and maybe amendments; and secondly to leave the powers to the States so that the federal structure remains unharmed. … (*Interruptions*) Do not harm the federal structure. Thirdly, do not give the authority to the bureaucracy. Clarify here in this Bill what are the requirements. … (*Interruptions*) If I want to come to Parliament, I have to prove that I am more than 25 years of age and prove my qualification so that my leadership has trust in me and believes that I fulfil the requirements. … (*Interruptions*)

But here, we are not clarifying that. Similarly, for any job that you seek you have to have some basic qualifications. That should have been built into this Bill and not building that into the Bill is a huge mistake. I hope the hon. Minister will be sporting enough, he is a free-minded and a very rational person, to take back the Bill and bring forth a new Bill with amendments which addresses these issues. … (*Interruptions*)

Thank you, Madam.

श्री प्रहलाद सिंह पटेल (दमोह) : माननीय अध्यक्ष महोदया, मैं उपभोक्ता संरक्षण (संशोधन) अधिनियम, 2018 के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

सरकार ने इस बिल में जितने भी संशोधन किए हैं, मैं उनमें तीन बातों की सराहना करना चाहता हूँ। ...(व्यवधान) पहला, जिले में उपभोक्ता फोरम की जो सामर्थ्य थी, उसको बढ़ाने का काम किया गया है। मैं इस बात के लिए सरकार का धन्यवाद करता हूँ। ...(व्यवधान) मैं सिद्धांतत: इस कानून का समर्थन करने के लिए इसलिए भी खड़ा हूँ कि जब कभी हम किसी उपभोक्ता के अधिकार की बात करते हैं, तो सबसे पहली बात यह आती है, जैसे अगर कोई दूध में पानी मिला दें, तो लगता है कि उसने एक नैतिक अपराध किया है, नैतिक गलती की है। ...(व्यवधान) हमारे समाज में यह गिरावट देखने को मिलती है। लेकिन उसी दूध में कोई ऐसी चीज मिला दी जाए, जो आम आदमी के स्वास्थ्य को प्रभावित करे, तो यह निश्चित रूप से अपराध है। मुझे लगता है कि जब भी हम उपभोक्ता संरक्षण की बात करते हैं, तो पूरा सदन और देश इस बात को स्वीकार करेगा। कुछ लोग ऐसे होते हैं, जो मूल्यों में गिरावट लेकर आते हैं, लेकिन वे अपराध नहीं होते हैं। ...(व्यवधान) जैसा कि मैंने दूध में पानी मिला देने का उदाहरण दिया, हो सकता है कि यह एक सामाजिक अधोपतन का कारण हो, लेकिन अगर उसमें कोई ऐसी चीज मिला दी जाए, जो हमारे स्वास्थ्य को प्रभावित करे, तो मुझे लगता है कि यह एक अपराध है। ...(व्यवधान) इस स्थिति में सरकार दखल देना शुरू करती है। ...(व्यवधान) इसलिए जब तक सामाजिक मूल्य थोड़ा-बहुत गड़बड़ होता है, तब तक कभी कानून बनाने की नौबत नहीं आती है। ...(व्यवधान) लेकिन जब हम कानून बनाने के लिए बैठते हैं, तो हमें इन बातों पर भी विचार करना पड़ेगा कि वास्तव में किस सीमा के भीतर हम समाज को उस में इंवॉल्व करना चाहते हैं।

हमारे पास जिला उपभोक्ता फोरम हैं। ...(व्यवधान) हमारे पास प्रांतीय स्तर के उपभोक्ता फोरम के मंच हैं और यह केन्द्रीय स्तर पर भी है, लेकिन अभी तक हमने कभी यह नहीं माना कि हम वास्तव में केवल इसके आर्थिक पहलुओं को ही देखेंगे। हमने यहाँ पर आर्थिक सीमाओं को बढ़ाया है। ...(व्यवधान) चाहे जिले का मामला हो, चाहे प्रदेश का मामला हो, चाहे राष्ट्रीय स्तर पर

आपने जो दस करोड़ रुपये की सीमा बढ़ाई है, मैं उसके लिए हृदय से सरकार का अभिनंदन करता हूं कि वास्तव में उसने एक बड़ा काम किया है।

अध्यक्ष जी, मैं आप से यह भी निवेदन करता हूं कि हम जब भी ऐसे कानूनों पर विचार करें, तो हमें इन बातों की भी चिंता करनी चाहिए कि वास्तव में सामाजिक मूल्यों के गिरने पर क्या सिर्फ सरकार ही चिंतित होगी? क्या वास्तव में यह परिस्थिति नहीं आनी चाहिए कि यह सदन एकजुट हो? यह उपभोक्ता का जो अधिकार है, यह मामूली अधिकार नहीं है। ...(व्यवधान) अगर मैं कोई सामान खरीदने के लिए जाऊं और मेरे साथ उसकी कीमत में कुछ दुराव हो, यह अपराध की श्रेणी में नहीं आता है। लेकिन अगर मेरे साथ छल हो जाए, अगर मेरे साथ ऐसा व्यवहार हो, जो वास्तव में सारे समाज को नुकसान पहुंचाएगा, तो मुझे लगता है कि सरकार का दखल उसमें ज़रूरी होता है। इस नाते मैं मानता हूं कि उपभोक्ता का संबंध सिर्फ लेने और देने वाले का नहीं है। ...(व्यवधान) उपभोक्ता के भरोसे को बढ़ाने वाला होता है कि वास्तव में हमारा भरोसा घटेगा या हमारा भरोसा बढ़ेगा।

अध्यक्ष जी, इसलिए समाज में जब भी ईमानदारी के साथ में यह बर्ताव होता है, तो कहीं जाकर विकास के पैमाने भी बदलते हैं। ...(व्यवधान) मुझे लगता है कि किसी दुकानदार के ऊपर, किसी बेचने वाले के ऊपर, किसी बनाने वाले के ऊपर, मेरा भरोसा है, एक उपभोक्ता का भरोसा है, तो आप यह बात मानकर चलिए कि यह विकास में सकारात्मक योगदान देता है। ...(व्यवधान) यह देश की साख का सवाल भी है। बात सिर्फ यहीं पर नहीं रुकती है। बात इसके आगे भी जाती है कि मैं संतुष्ट हूं एक उपभोक्ता के नाते। ...(व्यवधान) दूसरी तरफ एक पूरा समाज इस बात के लिए आश्वस्त होता है कि वास्तव में जो बना रहा है, जो दे रहा है या जो बेच रहा है, उसके बीच का जो संबंध है, वह एक मानवीय संबंध है। ...(व्यवधान) उसके अलावा अगर कोई ऐसी गलती करता है, तो एक बात आप मानकर चलिए कि जब सरकार उसमें दखल देती है, तो सरकार के अपने पैमाने होते हैं। ...(व्यवधान) इसलिए मुझे लगता है कि इस कानून में जिस प्रकार जिला स्तर पर धनराशि को बढ़ाने का काम किया गया है, जिस प्रकार प्रदेश स्तर पर किया गया है, राष्ट्रीय स्तर पर जो

परिस्थितियां बनी हैं, मैं आपको इसके लिए बधाई और धन्यवाद देता हूं। ...(व्यवधान) मैं मंत्री जी का भी आभार व्यक्त करता हूं। ...(व्यवधान) मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं। बहुत-बहुत धन्यवाद।

श्री मधुकरराव यशवंतराव कुकडे (भन्डारा-गोंदिया) : माननीय अध्यक्ष महोदया, सरकार द्वारा लाए गए उपभोक्ता संरक्षण विधेयक, 2018 का मैं समर्थन करता हूं।

महोदया, इस बिल के अंदर सभी बातें सही कही गयी हैं, लेकिन किसानों के हित की बात नहीं कही गयी है।...(व्यवधान) बाजार समितियां और सरकारी केन्द्रों में किसान धान, गेहूं, फल और सब्जियां बेचते हैं, वहां इलेक्ट्रिक कांटें की व्यवस्था न होने से किसानों को लूटा जाता है। माननीय मंत्री जी से निवेदन करना चाहता हूं कि जितनी बाजार समितियां हैं, जितने भी सरकारी गोदाम हैं, वहां इलेक्ट्रिक कांटे की व्यवस्था होनी चाहिए, जिससे किसानों को राहत मिलेगी। इस बिल से पूरे देश के किसानों को बहुत उम्मीद है।...(व्यवधान) बाजार समितियों में इलेक्ट्रिक कांटे न होने से एक तौल पर दो-तीन किलोग्राम तक धान की लूट हो जाती है, जिससे किसान की जेब कट रही है। हम देश के किसानों का कर्ज माफ कर रहे हैं। किसानों को राहत देने के लिए यह प्रावधान इस बिल में लाना चाहिए।

महोदया, पूरे देश में एक कानून होना चाहिए, क्योंकि पूरा भारतवर्ष एक है। हमारे हर कानून का कायदा ऐसा होना चाहिए, एक जैसे नियम होने चाहिए और हर व्यक्ति को उसके तहत संरक्षण मिलना चाहिए। ...(व्यवधान) लेकिन एक व्यक्ति गुजरात में माल बेचता है तो वहां का कानून लगता है, हमारी मांग है कि कश्मीर से कन्याकुमारी तक और मुम्बई से कोलकाता तक एक कानून होना चाहिए। हम भारत माता की बात करते हैं, राम मंदिर बनाने की बात करते हैं। इस बिल को पूरे देश में एक समान रूप से लागू करना चाहिए, तभी देश जिंदा रहेगा। आज जिला अदालतों में मूलभूत सुविधाओं का अभाव है। यदि कोई शिकायत करता है तो उसकी कोई सुनवाई नहीं होती है...(व्यवधान)। रेलवे में घटिया खाना दिया जाता है। हजारों यात्री उसकी शिकायत करते हैं, लेकिन कुछ नहीं होता है। सरकार को इस पर कार्रवाई करनी चाहिए। विज्ञापन आते हैं कि सुंदर बना देंगे, मोटापा कम हो जाएगा, घुटने का दर्द कम हो जाएगा, लेकिन उन दवाइयों से कुछ नहीं होता है।...(व्यवधान) कोई भी उपभोक्ता इसके लिए शिकायत नहीं कर पाता है, क्योंकि उसको इसकी जानकारी नहीं है। दूध में मिलावट हो रही है, इसकी सब को जानकारी है। दूध में मिलावट

होती है। सरकार को दूध की मिलावट रोकनी चाहिए, क्योंकि यह बच्चों के लिए घातक है। फलों को केमिकल से पकाया जाता है, तरबूज में रंग और मीठापन मिलाया जाता है, क्या हम उसको रोक पाए हैं? ...(व्यवधान) मैं आपसे अनुरोध करता हूं कि पूरे देश के अंदर अदालतों का ढांचा अच्छा होना चाहिए। हम यह कहते आए हैं कि राजनैतिक तौर पर नियुक्ति मत कीजिए, जो हाशियार हैं, उनकी नियुक्ति कीजिए। हम पॉलिटिकल नियुक्तियां करते हैं और पॉलिटिकल व्यक्ति अपने स्वार्थ के लिए कार्रवाई नहीं करता है।...(व्यवधान) हमें यह प्रयास करना चाहिए कि जो हमारा कानून है, वह पूरे देश में एक समान रूप से लागू हो। मैं फिर से अपनी पार्टी की ओर से इस बिल का समर्थन करता हूं। धन्यवाद।

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Thank you, Madam Speaker, for giving me the opportunity to speak on an important Bill brought by the Government before this august House to protect the rights of consumers. I stand to support the Bill, but I have some points for the kind consideration of the Government.

This Bill enumerates several consumer rights, among which, the first is the right to be informed about the quality of the goods; the second is the right to be protected against the marketing of goods which are hazardous to life; and the third is the right to spread awareness amongst the consumers to ensure an informed healthy diet for the people. To fulfil this objective, it is important to make the consumers aware of the salt, sugar and trans-fat content with appropriate labels which indicate the level of these ingredients in the packaged food items.

In addition to this, Madam, I suggest that colour codes must be used to indicate the levels as high, medium and low on the packaged food items.

Unless this is done, consumers cannot make an informed decision about the goods they consume. The Bill only addresses the issue of false or misleading advertisements, the liability of product sellers and product manufacturers regarding the labelling of goods in general … (*Interruptions*).

So firstly, we need to make it mandatory for the manufacturers and sellers through this Bill, to include the levels of salt, sugar and trans-fat failing which appropriate penalty must be imposed. Only when this is included, we will truly respect the rights of the consumers as given in the Bill … (*Interruptions*).

Secondly, the provision to constitute the Central Consumer Protection Council under clause 3 of the Bill consisting of the Minister-in-charge of the Department of Consumer Affairs as the Chairperson is supposed to be an advisory body. The Council will advise on promotion and protection of consumer rights. I believe that it is inappropriate for the Executive to be advising on the subject. Instead, experts must be compulsorily appointed to the Council to perform the advisory function… (*Interruptions*).

Similar is the case with the State and District Consumer Protection Councils where the implementing authorities are to perform advisory roles. Further, the Bill does not specify whom the Councils will render the advice to… (*Interruptions*).

The Bill proposes to establish Consumer Disputes Redressal Commissions at District, State and National levels. These Commissions are *quasi* judicial bodies and they have been conferred with the powers of a civil court. The Bill specifies that the Commissions shall be headed by a President and will comprise two other members… (*Interruptions*).

However, the Bill does not prescribe the minimum judicial qualifications of the President or members, which is in contrast to the 1986 Act which specified that the District, State and National Commissions shall be headed by a person qualified to be a District Judge, High Court judge and Supreme Court Judge respectively … (*Interruptions*). The qualifications have been left to the Central Government to specify. Madam Speaker, this amounts to excessive delegation of power. To maintain separation of powers, it is essential to have

judicial members in the proposed Commissions and it should be clearly included in this Bill … (*Interruptions*).

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, I thank you for giving me this opportunity … (*Interruptions*).

Madam, this Bill is much needed but I have my own doubts whether this Bill is fully equipped for meeting the challenges arising out of the emerging global market, supply chain, on-line trade and such other things. E-commerce is also developing but in that area also I have my own doubts that the Bill is not sufficient to meet the challenges … (*Interruptions*).

Madam, even though we call the consumer as the king, he is exploited like anything. They are cheated also in many ways. The Consumer Redressal Commission at the district, State and at the national level is a good move. I welcome that suggestion … (*Interruptions*).

As regards misleading advertisements, it is a very important thing. A lot of magical remedy advertisements are coming in a big way and the consumer is misled by them. I hope the clause in this particular Bill may prevent such kinds of things… (*Interruptions*).

Madam, inclusion of on-line products is also a welcome suggestion. A lot of cheating is going on in this way also … (*Interruptions*).

As regards negative side of the Bill, I have to say that the clause dealing with the on-line fraud is not sufficient to meet the challenges. In the Digital Consumer Insight Report, it is stated that a lot of cheating is taking place … (*Interruptions*).

Madam, one clause is dealing with the warning of consumer health aspect but I would like to say that there are a lot of loopholes in that clause.

The manufacturers can escape through these loopholes. The grievance redressal mechanism should be strengthened to avoid delays … (*Interruptions*).

Towards the end, I would like to say that the consumer must be able to fight cases. It is a process of delay now. An illiterate person may not be in a position to arrange lawyer for this … (*Interruptions*).

Finally, selling of goods after the expiry date is also a problem. Unfortunately, a poor consumer is not in a position to understand that. All these things have to be included in that. Only then, this Bill will be a perfect one … (*Interruptions*).

In the end, I would like to say that it is not meeting all the challenges … (*Interruptions*).

DR. P.K. BIJU (ALATHUR): Madam Speaker, thank you for giving me this opportunity to participate in the discussion on this Bill.

Madam, India is a consumer country. We have 130 crore people and is the second largest market in the world. This Bill seeks to replace the Consumer Protection Act, 1986. The Bill seeks to enforce consumer rights and provide for a mechanism for redressal of complaints and correct deficiencies in goods and services. According to one of the provisions of the Bill, a Consumer Dispute Redressal Commission will be set up at the district, State and national levels for adjudicating consumer complaints. According to the 1986 Act, a Supreme Court judge at the national level, a High Court judge at the State level and a District judge at the district level was made a part of this mechanism. But according to the provisions of the Bill the presence of the judiciary has been completely changed.

We all know that the RBI is presently headed by a historian, but in case of consumers, the Commission is sought to be headed by a Government servant. I doubt if that will provide a proper remedy for complaints made by consumers. I would like to raise this issue that the presence of people from the judiciary is very much necessary in different Commissions for common people to get justice and benefit.

The other point is about online trading. The volume of online trading is increasing every year. What steps have been proposed to control this market? How does the Government propose to protect consumers from frauds in the online market? How can online trading frauds can be detected and how can

the rights of consumers be protected? No such provision to control online trading is visible in this Bill.

With these words, I support the Bill.

Thank you.

श्री कौशलेन्द्र कुमार (नालंदा): मैडम, आपने मुझे उपभोक्ता संरक्षण विधेयक 2018 पर चर्चा में भाग लेने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

यह एक महत्वपूर्ण विधेयक है। 32 साल पहले उपभोक्ता संरक्षण कानून 1986 में बना था, तब से आज तक इसमें काफी बदलाव हुआ है।...(व्यवधान) अब बाजार उन्नत हो चुका है। वैश्विक बाजार, चाहे राष्ट्रीय स्तर पर हो, या अंतर्राष्ट्रीय स्तर पर हो, ई-कामर्स का उपभोक्ता बाजार हो, सभी प्रकार की अच्छाइयों के साथ कुरीतियां भी आ गई हैं। उपभोक्ताओं के मामलों के निपटारे में देरी हो रही है।...(व्यवधान) नई बाजार व्यवस्था का संचालन नियमन नहीं है। अभी हाल-फिलहाल हाईकोर्ट ने ई-कामर्स के द्वारा दवा की बिक्री पर रोक लगाई है और सही नियमन बनाने की सिफारिश की है। इन्हीं कारणों से यह विधेयक काफी महत्वपूर्ण है। इससे उपभोक्ताओं के अधिकार को सुरक्षित करने का प्रावधान होगा।

महोदय, आज बाजार भ्रामक विज्ञापन, टेली-मार्केटिंग, डायरेक्ट बिक्री, ई-कामर्स की ओर अग्रसर है। इसी कारण उपभोक्ता कभी-कभी ठगे भी जाते हैं। वजन एवं तौल सही नहीं मिलता है। नकली और खराब सामान की सप्लाई की जाती है। मिलावट तो आज आम बात हो गई है।...(व्यवधान) शुद्धता पर तो प्रश्नचिह्न लग चुका है। मेगा सेल होती है, त्यौहारों पर बड़े-बड़े ऑफर का लालच देकर उपभोक्ताओं को ठगा जाता है। विज्ञापन के माध्यम से गोरापन बढ़ाने, घुटनों में दर्द का रामबाण इलाज, कद लम्बा करने, गंजे सर पर बाल उगाने जैसे शर्तिया इलाज का विज्ञापन दिया जाता है।

आज टी.वी., इंटरनेट, मोबाइल फोन, अखबार आदि सब जगहों पर नाप-तोल, जोमाटो, मिंत्रा, होम शॉप-18, माई-स्मार्ट प्राइस, शॉपक्लूज, फायर स्टार ये सब क्या हैं?

ये सब के सब ठगी के गिरोह हैं, जो देश के उपभोक्ताओं को सिर्फ झांसा देते हैं और ठगी करते हैं। ...(व्यवधान) इनको तो ऐसी सज़ा दी जानी चाहिए, जिससे ये दोबारा कोई गलत काम करने की हिम्मत न जुटाएं। ...(व्यवधान) मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करूंगा कि विज्ञापन माध्यम पर भी एक कठोर गाइडलाइन जारी करनी चाहिए, ताकि इस प्रकार के भ्रामक

विज्ञापन तत्काल बंद हों, नहीं तो देश का उपभोक्ता यूं ही ठगा जाता रहेगा। …(व्यवधान) किसी भी अर्थव्यवस्था के सही संचालन के लिए उपभोक्ता संरक्षण का दायित्व सरकार पर होता है। …(व्यवधान) अमरीका, फ्रांस, ब्रिटेन और जर्मनी जैसे देशों में भी उपभोक्ताओं के संरक्षण के लिए व्यापक कानून हैं, मगर वहां पर कानून का कड़ाई से इनका पालन किया जाता है।…(व्यवधान) अत: सरकार द्वारा यह कानून लाना और इसे पूर्णत: प्रभावी बनाना काफी सराहनीय कदम है।…(व्यवधान) इसके लिए मैं माननीय मंत्री जी का स्वागत करता हूँ।…(व्यवधान) अब इस तरह के भ्रामक विज्ञापनदाता एवं सैलिब्रिटीज़ भी दंडित होंगे। उपभोक्ता को त्वरित न्याय मिलेगा। इसके साथ ही मध्यस्थता का भी प्रावधान हो रहा है। मैं एक विषय और कहना चाहता हूँ कि उपभोक्ता द्वारा सप्लायर्स के पेमेंट की भी गारंटी होनी चाहिए।…(व्यवधान) छोटे और मझोले उद्योग-धंधे वाले इसकी चपेट में आ रहे हैं। …(व्यवधान) उनकी पेमेंट में भी गारंटी का प्रावधान हो।…(व्यवधान) उपभोक्ता को ई-गारंटी कार्ड मिले, जिससे बिल संभाल कर रखने की समस्या से छुटकारा मिले।…(व्यवधान) सरकार एक प्राधिकरण के गठन का प्रस्ताव कर रही है। …(व्यवधान) उससे भी काफी सुविधा होगी, उपभोक्ता में जागरुकता आएगी और अदालतों में कामकाज का तरीका बदलेगा।…(व्यवधान)

माननीय अध्यक्ष: कौशलेन्द्र जी, आपका समय पूरा हो गया है।

…(व्यवधान)

HON. SPEAKER: Please conclude now.

…(व्यवधान)

श्री कौशलेन्द्र कुमार: जी मैडम, इससे राजनीतिक नियुक्तियां भी समाप्त हो रही हैं, यह काफी खतरनाक परंपरा बनी हुई थी। इसके आने से पारदर्शी न्याय व्यवस्था होगी, उपभोक्ता संरक्षण के सभी पहलुओं को ध्यान में रखा गया है। …(व्यवधान)

श्री जय प्रकाश नारायण यादव (बाँका): अध्यक्ष महोदया, आपने मुझे इस बिल पर बोलने की अनुमति दी, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करता हूँ। माननीय मंत्री श्री राम विलास पासवान जी उपभोक्ता संरक्षण विधेयक, 2018 ले कर आए हैं। …(व्यवधान) यह एक अच्छा बिल साबित होगा, इसका मुझे भरोसा है। …(व्यवधान) उपभोक्ता के अधिकारों का संरक्षण और जागरुकता अतिआवश्यक है। …(व्यवधान) जागो ग्राहक अभियान चलाना चाहिए। …(व्यवधान) ग्राहकों को ताकतवर बनाना चाहिए। …(व्यवधान) सोशल मीडिया में इसका बेहतर तरह से प्रचार-प्रसार होना चाहिए। …(व्यवधान) सरकार को सुस्ती से काम नहीं लेना चाहिए। …(व्यवधान) उपभोक्ताओं से संबंधित लाखों मामले लंबित पड़े हुए हैं। …(व्यवधान) जियो और रिलायंस में बड़े पैमाने पर विज्ञापन के नाम पर घपले होते हैं। …(व्यवधान) विज्ञापन पर रोक लगायी जाए। …(व्यवधान) जो आयोग बनेगा, उसमें एस.सी., एस.टी. एवं ओबीसी का एक सदस्य जरूर होना चाहिए। …(व्यवधान) गांव का, गरीब का एवं छोटे आय के लोगों का संरक्षण होना चाहिए। …(व्यवधान) इसका और भी सरलीकरण होना चाहिए। …(व्यवधान) उपभोक्ताओं को न्याय मिलना चाहिए। …(व्यवधान) केंद्र, राज्य और जिला स्तर पर कमेटी बननी चाहिए। …(व्यवधान) इस पर एक्शन सही ढंग से होना चाहिए। …(व्यवधान) उपभोक्ता का संरक्षण होना चाहिए। …(व्यवधान) यह सरकार आज मंगाई बढ़ा रही है, बेरोज़गारी बढ़ा रही है। …(व्यवधान) 'रोको मंहगाई, बांधों दाम' में यह सरकार फेल हो गई है। …(व्यवधान) अभी हमें रफेल डील पर भी लड़ाई लड़नी है। …(व्यवधान) अध्यक्ष महोदय, इसलिए आज की तारीख में हम यहां अपनी मांग रख रहे हैं, वहीं जेपीसी का भी गठन होना चाहिए। …(व्यवधान)

ADV. JOICE GEORGE (IDUKKI): Thank you, Madam for permitting me to participate in the discussion on the Consumer Protection Bill, 2018. … (*Interruptions*)

Madam, this Bill is intended for protecting the interests of the consumers. … (*Interruptions*) The Central Consumer Protection Council is also envisaged under this Bill. Now, we have the Consumer Redressal Forum at the District Level, the State Level and the National Level that includes the judicial members and also the other experts. … (*Interruptions*) The provisions of this Bill are such that the entire responsibility is going to be vested in the executive functionaries.

Judicial expertise is also lacking in this Bill. … (*Interruptions*) That may be an impediment for the National Consumer Protection Council in the discharge of its duties. … (*Interruptions*)

Another issue is mediation. … (*Interruptions*) Now the major problem which we are facing is the delay in disposing of the cases filed before the three-tier system and that is also a menace. … (*Interruptions*) Now, with the introduction of mediation, I have got my own genuine doubt as to what extent mediation can help in redressing the grievances of consumers, because on the one side, the poor consumer is there and on the other side, the businessman and producer are there and they have got their own mechanism to safeguard their interests. … (*Interruptions*) So, we will have to provide some safeguards for protecting the interests of consumers. … (*Interruptions*)

I would like to highlight another issue and that is the issue of delay. … (*Interruptions*) In case of delay, we will have to fix the responsibility on the National Consumer Protection Council. … (*Interruptions*) Whoever is responsible for the delay in disposing of the case should also be penalised. Then only we can achieve the real purpose of this Bill. … (*Interruptions*)

With these words, I support the Bill. … (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, I thank you very much for giving me this opportunity to speak on this very important Bill and I fully support the Bill. … (*Interruptions*)

While I support this Bill, I would like to make an observation that this Bill is not strong enough to address the situation which is prevailing in our consumer market. … (*Interruptions*) The Consumer Protection Bill, 2018 is still weak and needs fine tuning. This is my first submission. … (*Interruptions*)

The Consumer Protection Act of 1986 was a revolution legislation made by the then Government and definitely it has got its own impact in the consumer market. … (*Interruptions*) But if we examine the last 31 years of experience in implementation of the Consumer Protection Act, 1986, the Act is being diluted every day. … (*Interruptions*) So, we have to address that situation also. … (*Interruptions*)

I have practised in the District Consumer Disputes Redressal Forum, State Consumer Disputes Redressal Commission and even in the National Consumer Disputes Redressal Commission. … (*Interruptions*) All legislations are made for the purpose of redressing the grievances of consumers in an easy way. … (*Interruptions*) But unfortunately, even after the formation of the District Consumer Disputes Redressal Forum, State Commission as well as the National Commission, the time consumed in disposing of the cases is too much. … (*Interruptions*) Therefore, the very purpose of the Act is not being served even though we have formed an alternative mechanism for dispute resolution. … (*Interruptions*)

So, my suggestion is that the procedure has to be further simplified because now the District Consumer Disputes Redressal Forum, State Commission and the National Commission are functioning like any other court. … (*Interruptions*) The entire procedure of a judicial court is being followed in these consumer forums also. … (*Interruptions*) Therefore, I would like to suggest that the procedure should be simplified.

Then, still in this Bill, the delay or deficiency in rendering of services for rectifying the default or deficiency is not being addressed. … (*Interruptions*) Here, in this Bill also, a company is responsible for rectifying the defect as well as rectifying the deficiency. … (*Interruptions*) But unfortunately, even when you are replacing the original Act of 1986 by a new Act, responsibility for rectifying the defect is not being fixed on the company concerned. … (*Interruptions*)

My final point is regarding misleading advertisements. … (*Interruptions*) In this connection, I would like to cite the Report of a Global Information Services Company called Experian. … (*Interruptions*) The Report says that 24 per cent of the consumers in India experience online fraud. … (*Interruptions*) Nearly one in four Indians have directly experienced fraud while transacting online. … (*Interruptions*) This is a new report which has come out. … (*Interruptions*) Another report which I would like to cite is Digital Consumer Insights, 2018. … (*Interruptions*) It says that as brands and consumers are looking for easier ways to buy and sell products online *via* mobile services, the opportunity for online fraud is escalating simultaneously. … (*Interruptions*)

15 00 hrs

The online trading is increasing like anything. Simultaneously, in proportion to the amount of online trading, the online fraud is also increasing.

Though this is a replacement of the original Act by a new Act, unfortunately, this Bill is not sufficient and fit to deal with the situation by which the escalating fraud can be curtailed or prevented. So, the unethical and unfair trade practices should be controlled in the light of the online trading; and responsibility should be fixed … (*Interruptions*)

HON. SPEAKER: Please conclude, now.

SHRI N.K. PREMACHANDRAN : Madam, I am just concluding.

For example, in the case of defamation, libel or slander, whichever newspaper or television channel publishes it, they are also held responsible for defamation. Similarly, a film actor or a celebrity, who is making some misleading advertisement to the public, should also be held responsible for what he has done … (*Interruptions*)

In the end, Madam, I would once again appeal to the hon. Minister to kindly look into all the facts and make the law more stringent and punitive so that the unfair trade practices and unethical trade practices can be curtailed to the maximum extent … (*Interruptions*)

With these words, I conclude. Thank you very much.

HON. SPEAKER: Now, the hon. Minister.

… (*Interruptions*)

श्री रामविलास पासवान : माननीय अध्यक्ष जी, अभी 11 माननीय सदस्यों ने अपनी बातें रखी हैं।…(व्यवधान) मैं प्रतिमा जी, तथागत सत्पथी जी, प्रह्लाद पटेल जी, मधुकर कुकड़े जी, राहुल शेवाले जी, मो. बशीर जी, पी.के. बिजू जी, कौशलेन्द्र जी, जय प्रकाश यादव जी, जोएस जार्ज और प्रेमचन्द्रन जी को धन्यवाद देना चाहता हूं।…(व्यवधान)

इन्होंने काफी महत्वपूर्ण सुझाव दिये हैं। …(व्यवधान) तथागत सत्पथी जी ने मेम्बर के संबंध में जो कहा है कि स्टेट फोरम और डिस्ट्रिक्ट फोरम के अधिकार सेंटर को दे दिए गए हैं, ऐसी बात नहीं है। …(व्यवधान) सुप्रीम कोर्ट के आदेश के आलोक में क्वालिफिकेशन वगैरह के संबंध में गाइडलाइन दिए गए हैं। …(व्यवधान) हम कभी नहीं चाहेंगे कि हमारा जो फेडरल स्ट्रक्चर है, उसमें किसी तरह की कोई कमी आए, बल्कि फेडरल स्ट्रक्चर को हम और मजबूत करना चाहते हैं। …(व्यवधान) इसी तरीके से उन्होंने जो भी कहा है, मैंने उनसे बात भी की है। हम नहीं चाहेंगे कि स्टेट का अधिकार छीना जाए। …(व्यवधान)

हमारे साथी कौशलेन्द्र जी, प्रेमचन्द्रन जी तथा दूसरे अन्य साथियों ने मिसलीडिंग एडवर्टाइज़मेंट के संबंध में कहा है। …(व्यवधान) इस संबंध में, मैंने कहा है कि जो मैक्सिमम हो सकता है, एक जो कंपनी है, दूसरा जो प्रकाशित करता है और तीसरा, जो सेलिब्रिटी है, उन तीनों को लेकर हम लोगों ने तय किया है और उसमें कहीं कोई कमी नहीं है। …(व्यवधान)

श्री जय प्रकाश यादव जी ने 'जागो ग्राहक जागो' के संबंध में कहा है। …(व्यवधान) हम धन्यवाद देते हैं कि 'जागो ग्राहक जागो' का अभियान बहुत अच्छी तरह से चल रहा है। …(व्यवधान) हम चाहते हैं कि उसकी अधिक से अधिक पब्लिसिटी हो और हमारे जो ग्राहक हैं, उनको शिक्षित करने का काम किया जाए।…(व्यवधान)

श्री जोएस जार्ज ने कहा है कि केसेज़ के निष्पादन में जल्दबाजी होनी चाहिए। …(व्यवधान) हम उसके लिए प्रयत्नशील हैं कि जितनी जल्दी हो सके, केसेज़ का निष्पादन होना चाहिए। …(व्यवधान)

श्री प्रेमचन्द्रन जी ने कहा कि यह कोर्ट है। असल में यह कोर्ट नहीं था, फोरम था। यह फोरम कमीशन हो है, यह कोर्ट नहीं है, लेकिन सिस्टम कोर्ट के समान हो गया है।…(व्यवधान) जितना हो सका है, उतना इसे सिम्पलीफाई किया गया है। हम इसे और बेहतर करने की कोशिश आगे भी करेंगे।…(व्यवधान)

माननीय सदस्यों से हम इतना ही कहना चाहेंगे कि आपके जो भी सुझाव हैं, हम जो रूल्स-रेगुलेशंस बनाएंगे, उसमें जोड़ने का काम करेंगे।…(व्यवधान)

चूंकि 32 साल के बाद यह बिल आया है, हो सकता है कि 32 साल के बाद यह आए, इस बीच में कोई कमी नहीं रहे।…(व्यवधान) हम स्वयं भी इसको देखेंगे।…(व्यवधान) इसी के साथ हम तमाम माननीय सदस्यों को बहुत-बहुत धन्यवाद देते हैं कि उन्होंने इसका समर्थन किया। …(व्यवधान)

HON. SPEAKER: The House will, now, take up the Bill for consideration. The question is:

> "That the Bill to provide for protection of the interests of consumers and for the said purpose, to establish authorities for timely and effective administration and settlement of consumers' disputes and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

… (*Interruptions*)

HON. SPEAKER: The House will, now, take up clause-by-clause consideration of the Bill.

Clause 2 Definitions

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

Shri N.K. Premachandran, are you moving your amendments to clause 2?

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, Madam, I beg to move:

Page 2, line 3,-

after "gas,"

insert "gestures, art forms,". (8)

Page 2, line 9,-

after "Central Government"

insert "or a State Government". (9)

Page 2, line 21,-

after "a consumer"

insert "or a person duly authorized by the consumer".

(10)

Page 2, line 35,-

after "defects"

insert "or any delay or deficiency in service in connection with rendering service for rectifying the default or defects".

(11)

Page 2, line 37,-

after "any"

insert "delay or". (12)

Page 3, line 23,-

after "commercial purpose"

insert "other than a capital investment of not more than 25 lakh rupees". (13)

… (*Interruptions*)

HON. SPEAKER: I shall now put amendment Nos. 8 to 13 to clause 2 moved by Shri N.K. Premachandran to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 to 5 were added to the Bill.

… (*Interruptions*)

Clause 6 State Consumer Protection Councils

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

The question is:

"That clauses 6 to 14 stand part of the Bill."

The motion was adopted.

Clauses 6 to 14 were added to the Bill.

Clause 15 Investigation wing

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

The question is:

"That clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill.

… (*Interruptions*)

Clause 16 Power of District Collector

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

The question is:

"That clauses 16 and 17 stand part of the Bill."

The motion was adopted.

Clauses 16 and 17 were added to the Bill.

Clause 18 Powers and functions of Central Authority

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

The question is:

"That clauses 18 to 20 stand part of the Bill."

The motion was adopted.

Clauses 18 to 20 were added to the Bill.

… (*Interruptions*)

Clause 21 **Power of Central Authority to issue directions and penalities against false or misleading advertisement**

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I beg to move:

Page 15, line 14,-

after "which"

insert "shall not be less than ten lakh rupees but which".

(15)

Page 15, line 24,-

after "which"

insert "shall not be less than ten lakh rupees but which".

(16)

HON. SPEAKER: I shall now put amendment Nos. 15 and 16 to clause 21 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendments were put and negatived.

… (*Interruptions*)

HON. SPEAKER: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clauses 22 to 31 *were added to the Bill.*

… (*Interruptions*)

Clause 32 Vacancy in office of members of District Commission

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your amendment to clause 32?

SHRI ADHIR RANJAN CHOWDHURY : Madam, I am not moving my amendment.

HON. SPEAKER: The question is:

"That clauses 32 to 71 stand part of the Bill."

The motion was adopted.

Clauses 32 to 71 were *added to the Bill.*

Clause 72 Penalty for non-compliance of order

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your amendment to clause 72?

SHRI ADHIR RANJAN CHOWDHURY : I am not moving my amendment.

HON. SPEAKER: The question is:

"That clauses 72 to 87 stand part of the Bill."

The motion was adopted.

Clauses 72 to 87 were *added to the Bill.*

… (*Interruptions*)

Clause 88 Penalty for non-compliance of directions of Central Authority

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your amendment to clause 88?

SHRI ADHIR RANJAN CHOWDHURY : I am not moving my amendment.

HON. SPEAKER: The question is:

"That clauses 88 to 99 stand part of the Bill."

The motion was adopted.

Clauses 88 to 99 were *added to the Bill.*

Clause 100 Act not in derogation of any other law

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

The question is:

"That clauses 100 to 107 stand part of the Bill."

The motion was adopted.

Clauses 100 to 107 were *added to the Bill.*

Clause 1 was added to the Bill.

… (*Interruptions*)

ENACTING FORMULA

संशोधन किया गया :

पृष्ठ 1, पंक्ति 1, -

"अड़सठवें" के स्थान पर
"उनहत्तरवें" प्रतिस्थापित कि या जाए। (14)

(श्री रामविलास पासवान)

HON. SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

… (*Interruptions*)

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

श्री रामविलास पासवान : मैं प्रस्ताव करता हूं:

" कि विधेयक को यथा संशोधित पारित किया जाए। "

HON. SPEAKER: The question is:

"That the Bill, as amended, be passed".

The motion was adopted.

… (*Interruptions*)

15 12 hrs

At this stage, Shri S.P. Muddahanume Gowda and some other hon. Members went back to their seats.

15 12 ½ hrs

OBSERVATION BY THE SPEAKER

Postponement of the item (i) Statutory Resolution Re: Disapproval of Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 and (ii) Muslim Women (Protection of Rights on Marriage) Bill, 2018

HON. SPEAKER: Now, we will take up Item nos. 22 and 23 together, that is the Muslim Women (Protection of Rights on Marriage) Bill, 2018.

Shri N.K. Premachandran.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, I request you to take up this Bill on 27th. We are all going to participate in that including our Party, and other Opposition Parties are also ready. We are ready to discuss this. … (*Interruptions*) This is a commitment to you in the Parliament. Before you, I am committing. So, we will stick to that. Therefore, I request you to take this up on 27th, please.… (*Interruptions*) आप 27 को मूव कीजिए, हम बातचीत करेंगे।

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): अध्यक्ष महोदया, पिछली बार बात हुई थी लेकिन ये बदल गए, 27 के लिए कमिटमेंट है।

HON. SPEAKER: So, you are agreeing that on 27th, you will do this.

SHRI MALLIKARJUN KHARGE : We will participate; we will give suggestions.

HON. SPEAKER: No *hungama*, nothing; you will have a discussion.

SHRI MALLIKARJUN KHARGE: I have also spoken to Bandyopadhyay *ji*.… (*Interruptions*)

HON. SPEAKER: No, I am asking you whether a discussion will take place.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : कब वेल में जाना और कब वेल से बाहर आना है, हमको मालूम है।

…(व्यवधान)

HON. SPEAKER: So, you will have a discussion on 27th.

… (*Interruptions*)

HON. SPEAKER: One minute, Kharge *ji*. Shri N.K. Premachandran has his Statutory Resolution opposing this. That is why I am asking Shri N.K. Premachandran only to say whatever he wants to say.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : He can speak on 27th.

HON. SPEAKER: Why on 27th? Let him speak today. We will stop there only. After that, the Minister will not say anything today.

… (*Interruptions*)

HON. SPEAKER: Only Shri N.K. Premachandran will say something but there will be no reply to Shri N.K. Premachandran also. That will also be given on 27th.

… (*Interruptions*)

विधि और न्याय मंत्री तथा इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): मैं माननीय खड़गे जी का बहुत सम्मान करता हूं।…(व्यवधान) लेकिन मैं एक बात अवश्य कहूंगा कि अगर सदन के पटल पर उन्होंने आप सभी के सामने आश्वासन दिया है, …(व्यवधान) उसका सम्मान इसलिए जरूरी है क्योंकि यह बहुत ही महत्वपूर्ण बिल है। भारत ही नहीं पूरी दुनिया के लोग

इस ओर देख रहे हैं। हम चाहते हैं कि वह बहस करें और उस दिन शांति से बहस होनी चाहिए, यह मैं उनसे जरूर प्रार्थना करूंगा। आप भी बोलिए और सभी लोग बोलें। …(व्यवधान)

HON. SPEAKER: Kharge *ji*, let him speak.

… (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Madam, therefore, my very respectful and earnest request is this. Mr. Kharge is a very senior leader.

HON. SPEAKER: I know; yes.

SHRI RAVI SHANKAR PRASAD: Today, he made a promise openly before your honour itself, the Speaker. On 27th, we have no problem; The hon. Minister of Parliamentary Affairs has conveyed that.

But I would surely urge that this debate be taken up in a very sanguine and peaceful atmosphere. Hon. Kharge Saheb, I would like to hear you; I would like to hear all of you because this is an important issue which the entire country is watching and even the world is watching as far as the victims/ladies are concerned. This is the only thing I have to say.… (*Interruptions*)

HON. SPEAKER: Kharge Ji, one minute, please.

SHRI MALLIKARJUN KHARGE : Madam, as I have told you, I will stick to that.

HON. SPEAKER: Yes, I am accepting it.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : You give sufficient time for discussion.

HON. SPEAKER: I am giving.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : We will put our point of view. They will put their point of view. Ultimately, they have got the majority. They have got their own way. We have got our own say. So, we can do it.… (*Interruptions*)

HON. SPEAKER: One minute please.

… (*Interruptions*)

HON. SPEAKER: No, everybody should not speak. Kharge Ji, I agree with you also. Yes, if the House agrees, I have no objection. Why should I take objection? The only thing is, I have taken the name of Shri N.K. Premachandran only for his Statutory Resolution. Let him speak for two minutes and then we will stop. Why is this to be taken only on 27th again? It has started just now.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: I have promised that this will be taken together on 27th. … (*Interruptions*) It is better you take it on 27th.

HON. SPEAKER: It is his Statutory Resolution. He is opposing it. आप प्रेमचन्द्रन जी को क्यों रोक रहे हैं? क्या वह बिल को अपोज़ कर रहे हैं?

…(व्यवधान)

SHRI MALLIKARJUN KHARGE : It is not the question of Shri Premachandran. … (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): Let me have my say, please.

Madam, I fully support the observation of the leader of the Congress Party, Shri Kharge Ji, the senior-most leader. I fully respect him and I fully

abide by his observations. Also, I fully support the observation of the hon. Law Minister. This is a very historic and an important Bill. Let us move the Statutory Resolution on 27th. … (*Interruptions*) Let the House be in order. … (*Interruptions*) You are not the person to decide.… (*Interruptions*) It is for the Madam Speaker to decide. … (*Interruptions*)

HON. SPEAKER: I am listening to you, please. You do not cross-question anybody.

SHRI N.K. PREMACHANDRAN : Madam, my submission is, let the House be in order. Let us move the Resolution on 27th so that we can have a fruitful discussion. … (*Interruptions*)

HON. SPEAKER: Then, it is all right because I have taken your name. That is why, I am allowing you to say something. All right, I have no objection.

… (*Interruptions*)

HON. SPEAKER: One minute, please.

… (*Interruptions*)

श्री नरेन्द्र सिंह तोमर: माननीय अध्यक्ष जी, मेरा अनुरोध है कि जैसा खड़गे जी ने जो कहा है, हम निश्चित रूप से उनकी बात का सम्मान करते हैं। 27 तारीख को प्राथमिकता के आधार पर तीन तलाक विधेयक को चर्चा के लिए लिया जाए, ऐसा हमारा अनुरोध है।

मैं इस अवसर पर कहना चाहता हूं कि मद संख्या 26 पर सामाजिक न्याय का बहुत छोटा सा बिल लगा है, जिस पर बहुत ज्यादा चर्चा की आवश्यकता नहीं है। यह बिल राज्य सभा से पास होकर आया है, उसे लेंगे तो मुझे लगता है कि यह ठीक रहेगा, यह दो मिनट में हो जाएगा। …(व्यवधान)

HON. SPEAKER: So, if the House agrees, we will take up this Bill. We will have the Muslim Women (Protection of Rights of Marriage) Bill on 27th. Yes, Kharge Ji, agreed?

… (*Interruptions*)

15 17 hrs

At this stage, Shri S.P. Muddahanume Gowda and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

15 18 hrs

NATIONAL TRUST FOR WELFARE OF PERSONS WITH AUTISM, CEREBRAL PALSY, MENTAL RETARDATION AND MULTIPLE DISABILITIES (AMENDMENT) BILL, 2018

(As passed by Rajya Sabha)

HON. SPEAKER: Let the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill be taken up now. It is a very small Bill. So, if the House agrees, we will take up Item No.26.

Now, Mr. Minister.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत): मैं प्रस्ताव करता हूं:-

> "कि राष्ट्रीय स्वपरायणता, प्रमस्तिष्क घात, मानसिक मंदता और बहु-नि:शक्तताग्रस्त व्यक्ति कल्याण न्यास अधिनियम, 1999 का संशोधन करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।"

माननीय अध्यक्ष जी, राष्ट्रीय न्यास नामक संस्थान राष्ट्रीय स्वपरायणता, प्रमस्तिष्क घात, मानसिक मंदता और बहु-निशक्ताग्रस्त व्यक्ति कल्याण न्यास अधिनियम 1999 में बना था। …(व्यवधान) इसमें धारा 4 और 5 में ऐसा प्रावधान हो गया था जिसके कारण अगर इसका कोई एक बार अध्यक्ष बन जाता है तो लंबे वर्षों तक बना रहता है जबकि अधिनियम में प्रावधान है कि तीन साल की अवधि के लिए बनेगा।

परन्तु शर्त ऐसी थी कि उसका उत्तराधिकारी होने तक वह बना रहेगा।…(व्यवधान)भले ही वह त्याग-पत्र दे दे और शासन उस त्याग-पत्र को स्वीकार कर ले फिर भी वह बना रहेगा, जब तक उत्तराधिकरी का चयन नहीं हो जाता है। तत्कालीन यू.पी.ए. सरकार में वर्ष 2006 में एक सदस्य की नियुक्ति हुई थी उनका कार्यकाल वर्ष 2009 में पूरा हो जाने के बाद भी उसको पदमुक्त नहीं कर सके थे ।…(व्यवधान) वर्ष 2012 एवं 2013 में विज्ञप्ति जारी की गई, पर वे उपयुक्त व्यक्ति का चयन नहीं कर पाए। …(व्यवधान) क्योंकि उसके चयन की जो शर्तें थीं, वे बहुत कठोर थीं और उन कठोर शर्तों के कारण वे चयन नहीं कर पाए। …(व्यवधान) फिर वर्तमान सरकार नरेन्द्र मोदी जी के नेतृत्व वाली सरकार में हमने वर्ष 2015 एवं 2016 में प्रयास किया, परन्तु उन शर्त्तों को पूरा करने वाला कोई व्यक्ति नहीं मिला।…(व्यवधान) इस कारण हम यह नहीं कर पाए। हमने दो छोटे-छोटे संशोधन प्रस्तुत किए हैं। धारा-4 में, उसकी अवधि तीन साल की होगी और यदि वह त्याग-पत्र दे देगा, जब सरकार उसको स्वीकृत कर लेगी तब से वह पदमुक्त हो जाएगा। …(व्यवधान) उसकी पदमुक्ति के पहले अगर तीन साल की कार्य अवधि पूरी हो रही है तो ढाई साल में ही उसके उत्तराधिकारी के चयन की प्रक्रिया प्रारंभ कर दी जाएगी और छ: महीने के अंदर नये उत्तराधिकारी का चयन कर लिया जाएगा और उसको मुक्त कर दिया जाएगा। …(व्यवधान) अगर वह त्याग-पत्र दे

देता है और भारत सरकार उसको स्वीकृत कर लेती है तब भी किसी व्यक्ति को टाइम बींग रिक्ति की पूर्ति के लिए चयन कर सकेंगे और व्यक्ति भी उसी दायरे में आने वाला व्यक्ति हो। …(व्यवधान) हमने इसमें दो संशोधन करने का निर्णय लिया है। इसमें एक और प्रावधान यह है कि 65 वर्ष से अधिक उम्र का कोई भी व्यक्ति इसके अध्यक्ष पद पर नहीं रहेगा। कोई भी व्यक्ति आवेदन करेगा तो उसकी 62 वर्ष की अवधि होनी चाहिए ताकि 65 वर्ष में तीन साल तक वह रह सके। इसमें ये तीन छोटे-छोटे संशोधन हैं।…(व्यवधान) अगर यह संशोधन हो जाएगा तो हम नेशनल ट्रस्ट के अध्यक्ष का चयन कर सकेंगे और यह न्यास सुचारु रूप से दिव्यांगजनों के हित में काम कर सकेगा। मेरा यही निवेदन है कि इस विधेयक को पारित किया जाए।…(व्यवधान)

HON. SPEAKER: Motion moved:

> "That the Bill to amend the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999, as passed by Rajya Sabha, be taken into consideration."

… (*Interruptions*)

HON. SPEAKER: Shrimati Supriya Sule.

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Madam, autism is something which is really affecting a section of children in the country today. There is very less awareness in society as well as in educational circles. … (*Interruptions*)

In the right to education we have got autism to include children which will definitely help. But I request the hon. Minister to make sure that the Chairman and the Committee consist of people who work in the field autism and not just for people. There are a lot of technical experts in this country. So, please make sure that they are included in this. Thank you, Madam. … (*Interruptions*)

HON. SPEAKER: The question is:

> "That the Bill to amend the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

HON. SPEAKER: Now, the House will take up Clause- by –clause consideration.

Clauses 2 and 3

HON. SPEAKER: The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

श्री थावर चंद गहलोत : मैं प्रस्ताव करता हूं;

"कि विधेयक पारित किया जाए "

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

… (*Interruptions*)

HON. SPEAKER: Now, please go to your seats.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet on Friday, the 21st December, 2018 at 11.00 a.m.

15 25 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 21, 2018/Agrahayana 30, 1940 (Saka).

_____